



STAR HEALTH AND ALLIED INSURANCE COMPANY LIMITED

Regd. & Corporate Office: 1, New Tank Street, Valluvar Kottam High Road, Nungambakkam,
Chennai - 600 034. ★ Phone : 044 - 28288800 ★ Email : support@starhealth.in
Website : www.starhealth.in ★ CIN : U66010TN2005PLC056649 ★ IRDAI Regn. No. : 129

Kind Attention : Policyholder

Please check whether the details given by you about the insured persons in the proposal form (a copy of which was provided at the time of issuance of cover for the first time) are incorporated correctly in the policy schedule. If you find any discrepancy, please inform us within 15 days from the date of receipt of the policy, failing which the details relating to the person/s covered would be taken as correct.

So also the coverage details may also be gone through and in the absence of any communication from you within 15 days from the date of receipt of this policy, it would be construed that the policy issued is correct and the claims if any arise under the policy will be dealt with based on proposal / policy details.

Customer Information Sheet - Star Comprehensive Insurance Policy

Unique Identification No.: SHAHLIP21263V062021

| S.No. | Title | Description | Refer to Policy Clause Number |
|---|-----------------------|--|-------------------------------|
| | Product Name | Star Comprehensive Insurance Policy | |
| 1 | What am I covered for | a. In-patient Treatment - Covers hospitalisation expenses for period more than 24 hrs | Section-I(A,B,C) |
| | | b. Road Ambulance Expenses-Expenses incurred for transportation of the insured person by private ambulance service from one hospital to another hospital | I(D) |
| | | c. Air Ambulance Expenses- Expenses incurred towards the cost of air ambulance service up to Rs.2,50,000/- per hospitalization not exceeding Rs.5,00,000/-per policy period | I(E) |
| | | d. Pre-Hospitalisation- Medical Expenses incurred up to 60 days prior to the date of hospitalisation | I(F) |
| | | e. Post-Hospitalisation- Medical Expenses incurred up to 90 days from the date of discharge from the hospital | I(G) |
| | | f. Outpatient Consultation Expenses (other than Dental and Ophthalmic treatment) Minimum Rs. 1,200/- Maximum Rs.5,000/- based on the sum insured | I(H) |
| | | g. Domiciliary Hospitalization-Expenses for Domiciliary Hospitalization treatments for a period exceeding three days | I(I) |
| | | h. Coverage for Delivery Minimum Rs.15,000/- Maximum Rs.1,00,000/- based on the sum insured New Born Baby cover Minimum Rs. 1,00,000/- maximum Rs.2,00,000/- based on the sum insured | Section 2 |
| | | i. Outpatient Dental and Ophthalmic treatment Minimum Rs. 5,000/- Maximum Rs.15,000/- based on the sum insured | Section 3 |
| | | j. Organ Donor Expenses-Expenses incurred for organ transplantation from the Donor to the recipient insured person are payable provided the claim for transplantation is payable | Section 4 |
| | | k. Hospital Cash Benefit: Cash Benefit up to the limits mentioned for each completed day of Hospitalization for a maximum of 7 days per occurrence is payable | Section 5 |
| | | l. Health check Up-Expenses incurred towards cost of health check-up up to the limits mentioned | Section 6 |
| | | m. Bariatric Surgery- Expenses incurred on hospitalization for bariatric surgical procedure and its complications thereof are payable subject to a maximum limit of Rs.2,50,000/- and Rs.5,00,000/- | Section 7 |
| | | n. Second Medical Opinion- The Insured Person is given the facility of obtaining a Medical Second Opinion from a Doctor in the Company's network of Medical Practitioners | Section 8 |
| | | o. AYUSH Treatment- Expenses incurred on treatment under Ayurveda, Unani, Sidha and Homeopathy systems of medicines in a Government Hospital or in any institute recognized by the government and/or accredited by the Quality Council of India/National Accreditation Board on Health is payable up to the limits | Section 9 |
| | | p. Accidental Death and Permanent Total Disablement | Section 10 |
| | | q. Star Wellness Program | Section 11 |
| r. Buy Back of Pre-existing Waiting Period (Optional Cover) | Section 12 | | |
| s. Coverage for Modern Treatments | Section 13 | | |

| S.No. | Product Name | Description | Refer to Policy Clause Number |
|-------|--|--|--|
| 2 | What are the Major Exclusions in the policy-Applicable for Section 1 to 9 | i. Any hospital admission primarily for investigation diagnostic purpose | III(A)(4) |
| | | ii. Pregnancy, infertility ,childbirth | III(A)(17), III(A)(18) |
| | | iii. Domiciliary treatment, treatment outside India | V(8) |
| | | iv. Circumcision, sex change surgery, cosmetic surgery & plastic surgery | III(A)(19), III(A)(7), III(A)(8) |
| | | v. Refractive error correction, hearing impairment correction, corrective & cosmetic dental surgeries | III(A)(15), III(A)(32) |
| | | vi. Substance abuse, self-inflicted injuries | III(A)(12), III(A)(22) |
| | | vii. Hazardous sports, war, terrorism, civil war or breach of law | III(A)(10), III(A)(24) |
| | | viii. Any kind of service charge, surcharge, admission fees, registration fees levied by the hospital | III(A)(34) |
| | Exclusions in the policy-Applicable for Section 10 | i. War and warlike occurrence or invasion, acts of foreign enemies, hostilities | III(B)(5) |
| | | ii. Riots, confiscation or nationalization ,Ionizing radiation | III(B)(6), III(B)(7.a) |
| | | iii. Nuclear weapons material, radioactive, toxic, explosive or other hazardous | III(B)(7.c) |
| | | iv. Nuclear, chemical and biological terrorism | III(B)(7.d) |
| | | v. Hazardous Sport / Hazardous Activities | III(B)(9) |
| | | vi. Accident related to pregnancy or childbirth, infirmity | III(B)(14) |
| | | vii. Self-endangerment unless in self-defense | III(B)(15) |
| | (Note: the above is a partial listing of the policy exclusions. Please refer to the policy clauses for the full listing) | | |
| 3 | Waiting Periods-Applicable for Section 1, Section 4 and Section 9 | Initial Waiting Period: 30 days | III(A)(3) |
| | | Specific waiting period: 24 months | III(A)(2) |
| | | Pre-existing diseases: 36 months | III(A)(1) |
| 4 | Payment basis | Reimbursement of covered expenses up to specified limits | I(A,B,C) |
| | | Fixed amount on the occurrence of a covered event | Section 5 and Section 6 |
| 5 | Loss Sharing | In case of a claim, this policy requires you to share the following costs Expenses exceeding the followings Sublimits 1. Room/ICU charges 2. For the following specified diseases 3. Deductible of Rs..... per claim / per year /both 4. % of each claim as Co-payment | Section 1(A) Section 13 Nil Condition V(1)(I) |
| 6 | Renewal Conditions | Lifelong Renewal | V(16) |
| | | Grace period of 30 days for renewing the policy is provided | |
| 7 | Renewal Benefits | Cost of Health Checkup: Expenses incurred for health check-up up-to the limits mentioned in the table | Section 6 |
| | | Cumulative Bonus: Eligible for every claim free year up to a maximum of 100% | V(24)(b) |
| 8 | Cancellation | The Company may cancel this policy on grounds of misrepresentation, fraud, moral hazard, non disclosure of material fact | V(10) |
| 9 | Claims | For Cashless Service | V(1)(B&D) |
| | | For Reimbursement of claim | |
| 10 | Policy servicing /Grievances /Complaints | Company Officials IRDAI/(IGMS/Call Centre) Ombudsman (Note: Please provide the contact details Toll free number/e-mail) | V(7) and V(25) |
| 11 | Insured's Rights | Free Look | V(19) |
| | | Implied renewability | V(16) |
| | | Migration and Portability | V(14) and V(15) |
| | | Increase in SI during policy term | Nil |
| | | Turn Around Time (TAT) for issue of Pre-Auth and Settlement of Reimbursement | V(1)(D) |
| 12 | Instalment Option | Instalment Option is available | V(18) |
| 13 | Insured's Obligations | Please disclose all pre-existing disease/s or condition/s before buying a policy. Non-disclosure may result in claim not being paid. | V(9) |
| | | Disclosure of Material Information during the policy period such as change in occupation (Note: If applicable, please provide details of the format & to whom the form is to be sent) | Not Applicable |

LEGAL DISCLAIMER NOTE: The information must be read in conjunction with the product brochure and policy document. In case of any conflict between the Customer Information Sheet and the policy document, the terms and conditions mentioned in the policy document shall prevail



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STAR COMPREHENSIVE INSURANCE POLICY

Unique Identification No.: SHAHLIP21263V062021

The proposal, declaration and other documents if any given by the proposer shall be the basis of this Contract and is deemed to be incorporated herein.

In consideration of the premium paid, subject to the terms, conditions, exclusions and definitions contained herein the Company agrees as under.

I. COVERAGE

Section 1 Hospitalization

During the period stated in the Schedule, the insured person shall contract any disease or suffer from any illness or sustain bodily injury through accident and if such disease or injury shall require the insured Person, upon the advice of a duly Qualified Medical Practitioner to incur Hospitalization expenses for medical/surgical treatment at any Nursing Home / Hospital in India as an in-patient, the Company will pay to the Insured Person the amount of such expenses as are reasonably and necessarily incurred up-to the limits mentioned in the Schedule;

- A. Room (Private Single A/C room), Boarding and Nursing Expenses as provided by the Hospital / Nursing Home
- B. Surgeon, Anesthetist, Medical Practitioner, Consultants, Specialist Fees
- C. Anesthesia, Blood, Oxygen, Operation Theatre charges, ICU charges, Surgical Appliances, Medicines and Drugs, Diagnostic Materials and X-ray, diagnostic imaging modalities, Dialysis, Chemotherapy, Radiotherapy, cost of Pacemaker, stent and such other similar expenses. With regard to coronary stenting, the Company will pay such amount up to the extent of cost of bare metal stent/drug eluting cobalt-chromium stent/drug eluting stainless steel stent
- D. **Road ambulance expenses:** Subject to an admissible hospitalization claim, road ambulance expenses incurred for the following are payable;
- for transportation of the insured person by private ambulance service to go to hospital when this is needed for medical reasons or
 - for transportation of the insured person by private ambulance service from one hospital to another hospital for better medical treatment or
 - for transportation of the insured person from the hospital where treatment is taken to their place of residence provided the requirement of an ambulance to the residence is certified by the medical practitioner
- E. **Air Ambulance expenses:** Subject to an admissible hospitalization claim, the Insured Person(s) is/are eligible for reimbursement of expenses incurred towards the cost of air ambulance service up to Rs.2,50,000/- per hospitalization not exceeding Rs.5,00,000/- per policy period, if the said service was availed on the advice of the treating Medical Practitioner / Hospital. Expenses towards Air ambulance service is payable for only from the place of first occurrence of the illness / accident to the nearest hospital. Such Air ambulance should have been duly licensed to operate as such by Competent Authorities of the Government/s
- F. Relevant **Pre-Hospitalization** medical expenses incurred for a period not exceeding 60 days prior to the date of hospitalization are payable subject to an admissible hospitalization claim
- G. **Post Hospitalization:** Medical expenses incurred for a period up to 90 days from the date of discharge from the hospital wherever recommended by the Medical Practitioner / Hospital, where the treatment was taken are payable, provided;
- such expenses so incurred are following an admissible claim for hospitalization and
 - such expenses so incurred are in respect of ailment for which the insured person was hospitalized
- H. Expenses of **Medical Consultations as an Out Patient** incurred in a Networked Facility for other than Dental and Ophthalmic treatments, up to the limits mentioned in the table below are payable. Payment under this benefit H does not form part of Sum Insured, and is payable while the policy is in force

Out-Patient Consultation Section 1-H

| Sum Insured Rs. | Limit for Out Patient consultation per policy period for other than Dental and Ophthalmic Treatments (up to Rs.) |
|--|--|
| 5,00,000/- | 1,200/- |
| 7,50,000/- | 1,500/- |
| 10,00,000/- | 2,100/- |
| 15,00,000/- | 2,400/- |
| 20,00,000/- | 3,000/- |
| 25,00,000/- | 3,300/- |
| 50,00,000/-, 75,00,000/- and 1,00,00,000/- | 5,000/- |

Limit of per consultation is Rs. 300/-

Note: Payment of any claim under this section shall not be construed as a waiver of Company's right to repudiate any claim on grounds of non disclosure of material fact or pre-existing disease, for hospitalization expenses under hospitalization provisions of the policy contract.

- I. **Domiciliary hospitalization:** Coverage for medical treatment (including AYUSH) for a period exceeding three days, for an illness/disease/injury, which in the normal course, would require care and treatment at a Hospital but, on the advice of the attending Medical Practitioner, is taken whilst confined at home under any of the following circumstances

The condition of the patient is such that he/she is not in a condition to be removed to a Hospital, or

The patient takes treatment at home on account of non-availability of room in a hospital.

However, this benefit shall not cover Asthma, Bronchitis, Chronic Nephritis and Nephritic Syndrome, Diarrhoea and all types of Dysenteries including Gastro-enteritis, Diabetes Mellitus and Insipidus, Epilepsy, Hypertension, Influenza, Cough and Cold, all Psychiatric or Psychosomatic Disorders, Pyrexia of unknown origin for less than 10 days, Tonsillitis and Upper Respiratory Tract infection including Laryngitis and Pharyngitis, Arthritis, Gout and Rheumatism

Section 2 Delivery and New Born

- A. Expenses for a Delivery including Delivery by Caesarean section (including pre-natal and post natal expenses) up-to the limits mentioned in the table below per Delivery, subject to a maximum of 2 deliveries in the entire life time of the insured person are payable while the policy is in force
- B. Expenses up-to the limits mentioned in the table below, incurred in a hospital/ nursing home on treatment of the New-born for any disease, illness (including any congenital disorders) or accidental injuries are payable provided there is an admissible claim under A of Section-2 above and while the policy is in force

Section 2 Delivery and New Born

| Sum Insured Rs. | Limit for Delivery | | Limit of Company's liability for New Born Cover Rs. |
|------------------------------|---------------------|-----------------------------------|---|
| | Normal Delivery Rs. | Delivery by Caesarean Section Rs. | |
| 5,00,000/- | 15,000/- | 20,000/- | 1,00,000/- |
| 7,50,000/- | 25,000/- | 40,000/- | 1,00,000/- |
| 10,00,000/- to 25,00,000/- | 30,000/- | 50,000/- | 1,00,000/- |
| 50,00,000/- to 1,00,00,000/- | 50,000/- | 1,00,000/- | 2,00,000/- |

- C. Vaccination expenses for the new born baby are payable up to the limits mentioned in the table below, until the new born baby completes one year of age and is added in the policy on renewal. Claim under this is admissible only if claim under A of Section-2 above has been admitted and while the policy is in force

Limits of Vaccination

| Sum Insured Rs. | Limit per policy period (Rs.) |
|---------------------------|-------------------------------|
| 5,00,000/- to 25,00,000/- | 5,000/- |
| Above 25,00,000/- | 10,000/- |

Special Conditions applicable for this Section

- Benefit under this section is subject to a waiting period of 24 months from the date of first commencement of Star Comprehensive Insurance Policy and its continuous renewal thereof with the Company. A waiting period of 24 months will apply afresh following a claim under "A" of Section-2 above
- Pre-hospitalisation and Post Hospitalization expenses and Hospital Cash Benefit are not applicable for this section
- This cover is available only when;
 - both Self and Spouse are covered under this policy either on floater basis or on individual basis and both Self and Spouse should have been covered for a continuous period of 24 months under Star Comprehensive Insurance Policy
 - the policy covering the self and spouse are in force when the benefit under this Section becomes payable
- Claims under this section will not reduce the Sum Insured and will not impact the benefit under Section 6

Section 3 Out-patient Dental and Ophthalmic Treatment: Expenses incurred on acute treatment to a natural tooth or teeth or the services and supplies provided by a licensed dentist, up to limits mentioned in the table below are payable.

Expenses incurred for the treatment of the eye or the services or supplies provided by a licensed ophthalmologist, hospital or other provider that are medically necessary to treat eye problem including cost of spectacles / contact lenses, not exceeding the limit mentioned in the table below are payable.

The insured persons become eligible for this benefit after continuous coverage under Star Comprehensive Insurance Policy with the Company, after every block of 3 years and payable while the policy is in force.

Note: Payment of any claim under this section shall not be construed as a waiver of Company's right to repudiate any claim on grounds of non disclosure of material fact or pre-existing disease, for hospitalization expenses under hospitalization provisions of the policy contract.

Claims under this section will not reduce the Sum Insured and will not impact the benefit under Section 6;

| Section 3 Out-patient Dental and Ophthalmic Treatment | |
|---|---|
| Sum Insured Rs. | Limit for Out Patient Dental and Ophthalmic Treatments for each block of 3 continuous years (up to Rs.) |
| 5,00,000/- and 7,50,000/- | 5,000/- |
| 10,00,000/- to 25,00,000/- | 10,000/- |
| Above 25,00,000/- | 15,000/- |

Section 4 Organ Donor: In patient hospitalization expenses incurred for organ transplantation from the Donor to the Recipient Insured Person are payable provided the claim for transplantation is payable. In addition, the expenses incurred by the Donor, (if any) for the complications that necessitate a Redo Surgery / ICU admission will be covered.

The coverage limit under this section is over and above the Limit of Coverage and upto the Basic Sum Insured. **This additional Sum Insured can be utilized by the Donor and not by the Insured.**

Section 5 Hospital Cash Benefit: Subject to an admissible Hospitalization claim, Cash Benefit up to the limits mentioned in the table below for each completed day of Hospitalization for a maximum of 7 days per occurrence is payable.

This Benefit is available for a maximum of 120 days during the entire policy period.

This benefit is subject to an excess of first 24 hours of Hospitalization for each and every claim. Claims under this section will not reduce the Sum Insured.

| Section 5 Hospital Cash | |
|---|--|
| Sum Insured Rs. | Hospital Cash Benefit - Limit of Company's liability per day (Rs.) |
| 5,00,000/- | 500/- |
| 7,50,000/- and 10,00,000/- | 750/- |
| 15,00,000/- and 20,00,000/- | 1,000/- |
| 25,00,000/- | 1,500/- |
| 50,00,000/-, 75,00,000/-, and 1,00,00,000/- | 2,500/- |

Section 6 Health Check Up: Expenses incurred towards cost of health check-up up to the limits mentioned in the table given below for every claim free year are payable provided;

- the health checkup is done at networked facility and
- the policy is in force.

Payment under this benefit does not form part of the sum insured and will not impact the Bonus.

| Sum Insured Rs. | Limit (Up to Rs) |
|--|------------------|
| 5,00,000/- | 2,000/- |
| 7,50,000/- | 2,500/- |
| 10,00,000/- | 3,000/- |
| 15,00,000/- | 4,000/- |
| 20,00,000/- | 4,500/- |
| 25,00,000/- | 4,500/- |
| 50,00,000/-, 75,00,000/- and 1,00,00,000/- | 5,000/- |

Where the policy is on a floater sum insured basis, if a claim is made either under Section 1 (other than Section 1H) or under Section 4 by any of the insured persons, the health check up benefits will not be available under the policy. However where the policy is on individual sum insured basis a claim made by one insured person will not affect the Health Check-up benefit to other insured persons.

Note: Payment of expenses towards cost of health check up will not prejudice the company's right to deal with a claim in case of non disclosure of material fact and / or Pre-Existing Diseases in terms of the policy.

Section 7 Bariatric Surgery: Expenses incurred on hospitalization for bariatric surgical procedure and its complications thereof are payable subject to limits mentioned in the table given below, during the policy period. This maximum limit of Rs.2,50,000/- and Rs.5,00,000/- are inclusive of pre-hospitalization and post-hospitalization expenses;

| Sum Insured Rs. | Limit per policy period (Rs.) |
|---------------------------|-------------------------------|
| 5,00,000/- to 15,00,000/- | 2,50,000/- |
| Above 15,00,000/- | 5,00,000/- |

Special conditions

- This benefit is subject to a waiting period of 36 months from the date of first commencement of this policy and continuous renewal thereof with the Company
- The minimum age of the insured at the time of surgery should be above 18 years
- This benefit shall not apply where the surgery is performed for
 - Reversible endocrine or other disorders that can cause obesity
 - Current drug or alcohol abuse
 - Uncontrolled, severe psychiatric illness

- Lack of comprehension of risks, benefits, expected outcome, alternatives and lifestyle changes required with bariatric surgery
 - Bariatric surgery performed for Cosmetic reasons
- The indication for the procedure should be found appropriate by two qualified surgeons and the insured person shall obtain prior approval for cashless treatment from the Company
 - To make a claim, the insured person should satisfy the following criteria as devised by NIH (National Institute of Health)
 - The BMI should be greater than 40 or greater than 35 with co-morbidities (like Diabetes, High Blood Pressure etc.)
 - The insured person is unable to lose weight through traditional methods like diet and exercise

Note: Claims under this section shall be processed only on cashless basis. The limit of cover provided under this section forms part of the sum insured and will impact bonus.

Section 8 Option for Second Medical Opinion: The Insured Person is given the facility of obtaining a Medical Second Opinion from a Doctor in the Company's network of Medical Practitioners. All the medical records provided by the Insured Person will be submitted to the Doctor chosen by him/her either online or through post/courier and the medical opinion will be made available directly to the Insured by the Doctor.

Subject to the following conditions;

- This should be specifically requested for by the Insured Person
- This opinion is given without examining the patient, based only on the medical records submitted
- The second opinion should be only for medical reasons and not for medico-legal purposes
- Any liability due to any errors or omission or consequences of any action taken in reliance of the second opinion provided by the Medical Practitioner is outside the scope of this policy
- Utilizing this facility alone will not amount to making a claim

Section 9 AYUSH Treatment In patient Hospitalizations Expenses incurred on treatment under Ayurveda, Unani, Sidha and Homeopathy systems of medicines in a Government Hospital or in any institute recognized by the government and/or accredited by the Quality Council of India/National Accreditation Board on Health as in patient is payable up to the limits given below;

| Sum Insured Rs. | Limit per policy period (Rs.) |
|--|-------------------------------|
| 5,00,000/- to 15,00,000/- | 15,000/- |
| 20,00,000/- and 25,00,000/- | 20,000/- |
| 50,00,000/-, 75,00,000/- and 1,00,00,000/- | 30,000/- |

Note:

- Payment under this benefit forms part of the sum insured and also will impact the Bonus
- Yoga and Naturopathy systems of treatment are excluded from the scope of coverage under AYUSH treatment

Important Note Applicable for Section 1(A) to 1(C), Section 2 (B), Section 4, Section 7, Section 9, Section 12 and Section 13

- All Day Care Procedures are covered
- Expenses on Hospitalization are payable provided the hospitalization is for minimum period of 24 hours. However this time limit will not apply for treatments / Day Care procedures where taken in the Hospital / Nursing Home and the Insured are discharged on the same day
- Hospitalization Expenses which vary based on the room rent occupied by the insured person will be considered in proportion to the room rent limit / room category stated in the policy or actuals whichever is less**

Section 10 Accidental Death and Permanent Total Disablement: If at any time during the Period of Insurance, the Insured Person shall sustain any bodily injury resulting solely and directly from Accident caused by external, violent and visible means then the Company will pay as under;

- Accidental Death of Insured Person:** If following an Accident that causes death of the Insured Person within 12 Calendar months from the date of Accident, then the Company will pay an amount as compensation the Sum Insured mentioned in the Schedule
- Permanent Total Disablement of the Insured Person:** If following an Accident which caused permanent impairment of the Insured's mental or physical capabilities, then the Company will pay the benefits as provided in the "Table of Benefits – B1", depending upon the degree of disablement provided that;
 - The disablement occurs within 12 Calendar months from the date of the Accident
 - The disablement is confirmed and claimed for, prior to the expiry of a period of 60 days since occurrence of the disablement

Special Conditions

- If the Accident affects any physical function, which was already impaired prior to the accident, a deduction as per "Table – B2" will be made in respect of this prior disablement
- In the event of Permanent Total Disablement, the Insured Person will be under obligation;
 - To have himself/herself examined by doctors appointed by the Company / and the Company will pay the costs involved thereof
 - To authorize doctors providing treatments or giving expert opinion and any other authority to supply the Company any information that may be required. If the obligations are not met with due to whatsoever reason, the Company may be relieved of its liability to pay
- This Section is applicable for the person specifically mentioned in the Schedule
- The sum insured for this Section is equal to the sum insured opted for Health Section
- Where a claim has been paid during the policy period the cover under this Section ceases until the expiry of the policy. Upon renewal the cover applies to the person specifically

- chosen again. However even if the sum insured under this section is exhausted by way of claim, the coverage under health section will continue until expiry of the policy period
6. At any point of time only one person will be eligible to be covered under this Section. Dependent Children and persons above 70 years can be covered under this section up to the Sum insured of Rs. 10,00,000/-
 7. Any claim under health portion will not affect the Sum Insured under this section
 8. Where there is an admissible claim for Accidental Death during the policy period, the health cover will continue for the remaining insured persons
 9. Where there is an admissible claim for Permanent Total Disability during the policy period, the health cover would continue until the expiry of the policy for all the insured persons covered including the person who has made a claim for Permanent Total Disability and renewal thereof
 10. Where there is an admissible claim for Permanent Total Disability or Death during the policy period, the personal accident cover will be applicable for another person chosen at the time of renewal

Table of Benefits - B1

| Benefits | Percentage of the Basic Sum Insured |
|---|-------------------------------------|
| 1. Death | 100% |
| 2. Permanent Total Disablement | 100% |
| Total and irrevocable loss* of | |
| (i) Sight of both eyes | 100% |
| (ii) Physical separation of two entire hands | 100% |
| (iii) Physical separation of two entire foot | 100% |
| (iv) One entire hand and one entire foot | 100% |
| (v) Sight of one eye and loss of one hand | 100% |
| (vi) Sight of one eye and loss of one entire foot | 100% |
| (vii) Use of two hands | 100% |
| (viii) Use of two foot | 100% |
| (ix) Use of one hand and one foot | 100% |
| (x) Sight of one eye and use of one hand | 100% |
| (xi) Sight of one eye and use of one foot | 100% |

Table - B2

| Physical function already impaired prior to accident | | | Percentage of Sum Insured Deducted |
|--|---|------------------------------------|---|
| 1 | Loss of toes all | All | 20 |
| | Loss of Great toe | both phalanges | 5 |
| | Loss of Great toe | one phalanx | 2 |
| | Other than Great, if more than | | |
| | One toe lost, for each toe | For each toe | 1 |
| 2 | Loss of hearing both ears | Both ears | 75 |
| | Loss of hearing one ear | One ear | 30 |
| 3 | Loss of four fingers and thumbs of One hand | | 40 |
| 4 | Loss of four fingers | | 35 |
| | Loss of thumb both phalanges | Both phalanges | 25 |
| | | One phalanx | 10 |
| 5 | Loss of index finger three phalanges | Three phalanges | 10 |
| | Two phalanges | Two phalanges | 8 |
| | One phalanx | One phalanx | 4 |
| 6 | Loss of middle finger | Three phalanges | 6 |
| | | Two phalanges | 4 |
| | | One phalanx | 2 |
| 7 | Loss of ring finger | Three phalanges | 5 |
| | | Two phalanges | 4 |
| | | One phalanx | 2 |
| 8 | Loss of little finger | Three phalanges | 4 |
| | | Two phalanges | 3 |
| | | One phalanx | 2 |
| 9 | Loss of metacarpals | First or second | 3 |
| | | Additional (third fourth or fifth) | 2 |
| 10 | Any other Permanent partial disablement | | Percentage as assessed by the Medical Board or by the government doctor |

11. Geographical Scope : The cover under this section applies World Wide

Section 11 Star Wellness Program This program intends to promote, incentivize and to reward the Insured Persons' healthy life style through various wellness activities. The wellness activities as mentioned below are designed to help the Insured person to earn wellness reward points which will be tracked and monitored by the Company. The wellness points earned by the Insured Person(s) under the wellness program, can be utilized to get discount in premium. This Wellness Program is enabled and administered online through Star Wellness Platform (digital platform).

Note: The Wellness Activities mentioned in the table below (from Serial Number 1 to 5) are applicable for the Insured person(s) aged 18 years and above only.

The following table shows the discount on premium available under the Wellness Program;

| Wellness Points Earned | Discount in Premium |
|------------------------|---------------------|
| 200 to 350 | 2% |
| 351 to 600 | 5% |
| 601 to 750 | 7% |
| 751 to 1000 | 10% |

*In case of floater policy the weightage is given as per the following table;

| Family Size | Weightage |
|---|-----------|
| Self, Spouse | 1:1 |
| Self, Spouse and Dependent Children (up to 18 years) | 1:1:0:0:0 |
| Self, Spouse and Dependent Children (aged above 18 years) | 2:2:1:1:1 |

Note: In case of two year policy, total number of wellness points earned in two year period will be divided by two.

Each Insured Person will be given an Individual log-in facility, which will be linked to his/ her policy.

*Please refer the Illustrations to understand the calculation of discount in premium, weightage and the calculation in case of two year policy.

The wellness services and activities are categorized as below;

| Sr. No. | Activity | Maximum number of Wellness Points that can be earned under each policy in a policy year |
|------------------------------|--|---|
| 1. | Manage and Track Health | |
| | a) Online Health Risk Assessment (HRA) | 50 |
| | b) Preventive Risk Assessment | 200 |
| 2. | Affinity to Wellness | |
| | a) Participating in Walkathon, Marathon, Cyclothon and similar activities | 100 |
| | b) Membership in a health club (for 1 year or more) | 100 |
| 3. | Stay Active – If the Insured member achieves the step count target on mobile app | 200 |
| 4. | a) Weight Management Program (for the Insured who is Overweight / Obese) | 100 |
| | b) Sharing Insured Fitness Success Story through adoption of Star Wellness Program (for the Insured who is not Overweight / Obese) | 50 |
| 5. | a) Chronic Condition Management Program (for the Insured who is suffering from Chronic Condition/s - Diabetes, Hypertension, Cardiovascular Disease or Asthma) | 250 |
| | b) On Completion of De-Stress & Mind Body Healing Program (for the Insured who is not suffering from Chronic Condition/s - Diabetes, Hypertension, Cardiovascular Disease or Asthma) | 125 |
| Additional Wellness Services | | |
| 6. | Online Chat with Doctor | |
| 7. | Medical Concierge Services | |
| 8. | Period & Fertility Tracker | |
| 9. | Digital Health Vault | |
| 10. | Wellness Content | |
| 11. | Health Quiz & Gamification | |
| 12. | Post-Operative Care | |
| 13. | Discounts from Network Providers | |

1. Manage and Track Health

- a) Completion of Health Risk Assessment (HRA): The Health Risk Assessment (HRA) questionnaire is an online tool for evaluation of health and quality of life of the Insured. It helps the Insured to introspect his/ her personal lifestyle. The Insured can log into his/her account on the website www.starhealth.in and complete the HRA questionnaire. The Insured can undertake this once per policy year.

On Completion of online HRA questionnaire, the Insured earns 50 wellness points. **Note:** To get the wellness points mentioned under HRA, the Insured has to complete the entire HRA within one month from the time he/she started HRA Activity.

- b) Preventive Risk Assessment: The Insured can also earn wellness points by undergoing diagnostic / preventive tests during the policy year. These tests should include the four mandatory tests mentioned below. Insured can take these tests at any diagnostic centre at Insured's own expenses;
- If all the results of the submitted test reports are within the normal range, Insured earns 200 wellness points
 - If the result of any one test is not within the normal range as specified in the lab report, Insured earns 150 wellness points
 - If two or more test results are not within the normal range, Insured earns 100 wellness points only

Note: These tests reports should be submitted together and within 30 days from the date of undergoing such Health Check-Up.

List of mandatory tests under Preventive Risk Assessment

1. Complete Haemogram Test
2. Blood Sugar (Fasting Blood Sugar (FBS) + Postprandial (PP) [or] HbA1c)
3. Lipid profile (Total cholesterol, HDL, LDL, Triglycerides, Total Cholesterol / HDL Cholesterol Ratio)
4. Serum Creatinine

2. **Affinity towards wellness:** Insured earns wellness points for undertaking any of the fitness and health related activities as given below. List of Fitness Initiatives and Wellness points;

| | Initiative | Wellness Points |
|----|--|-----------------|
| a. | Participating in Walkathon, Marathon, Cyclothon and similar activities | 100 |
| | On submission of BIB Number along with the details of the entry ticket taken to participate in the event. | |
| b. | Membership in a health club (for 1 year or more) - In a Gym / Yoga Centre / Zumba Classes / Aerobic Exercise/ Sports Club/ Pilates Classes/ Swimming / Tai Chi/ Martial Arts / Gymnastics/ Dance Classes | 100 |

Note: In case if Insured is not a member of any health club, he/she should join into club within 3 months from the date of the policy risk commencement date. Insured person should submit the health club membership.

3. **Stay Active:** Insured earns wellness points on achieving the step count target on star mobile application as mentioned below;

| Average number of steps per day in a policy year | Wellness Points |
|---|-----------------|
| - If the average number of steps per day in a policy year are between - 5000 and 7999 | 100 |
| - If the average number of steps per day in a policy year are between - 8000 and 9999 | 150 |
| - If the average number of steps per day in a policy year are - 10000 and above | 200 |

Note:

- First month and last month in each policy year will not be taken into consideration for calculation of average number of steps per day under Stay Active.
- The mobile app must be downloaded within 30 days of the policy risk start date to avail this benefit.
- The average step count completed by an Insured member would be tracked on star wellness mobile application.

4. **Weight Management Program**

- a) This Program will help the Insured persons with Over Weight and Obesity to manage their Body Mass Index (BMI) through the empanelled wellness experts who will guide the Insured in losing excess weight and maintain their BMI
- On acceptance of the Weight Management Program, Insured earns 50 wellness points
 - An additional 50 wellness points will be awarded in case if the results are achieved and maintained as mentioned below;

| Sr. No. | Name of the Ailment | Values to submitted | Criteria to get the Wellness points |
|---------|--|------------------------------------|--|
| 1. | Obesity (If BMI is above 29) | Height & Weight (to calculate BMI) | Achieving and maintaining the BMI between 18 and 29 |
| 2. | Overweight (If BMI is between 25 and 29) | Height & Weight (to calculate BMI) | Reducing BMI by two points and maintaining the same BMI in the policy year |

- Values (for BMI) shall be submitted for every 2 months (up to 5 times in each policy year)

- b) In case if the Insured is not Overweight / Obese, the Insured can submit his/her Fitness Success Story through adoption of Star Wellness Activities with us. On submission of the Fitness Success Story through adoption of Star Wellness Activities, Insured earns 50 wellness points

5. **Chronic Condition Management Program**

- a) This Program will help the Insured suffering from Diabetes, Hypertension, Cardiovascular Disease or Asthma to track their health through the empanelled wellness experts who will guide the insured in maintaining/ improving the health condition

- On acceptance of the Chronic Condition Management Program, Insured earns 100 wellness points
- The Insured has to submit the test result values for every 3 months maximum up to 3 times in a policy year
- If the test result values are within +/- 10% range of the values given below, for at least 2 times in a policy year, an additional 150 wellness points will be awarded
- These tests reports to be submitted within 1 month from the date of undergoing the Health Check-Up

| Sr. No. | Name of the Ailment | Test to be submitted | Values Criteria to get the additional Wellness points |
|---------|--|---|---|
| 1. | Diabetes (Insured can submit either HbA1c test value (or) Fasting Blood Sugar (FBS) Range and Postprandial test value) | HbA1c | ≤ 6.5 |
| | | Fasting Blood Sugar (FBS) Range and Postprandial test value | 100 to 125 mg/dl below 160 mg/dl |
| 2. | Hypertension | Measured with - BP apparatus | Systolic Range - 110 to 140 mmHg Diastolic Range - 70 to 90 mmHg |
| 3. | Cardiovascular Disease | LDL Cholesterol and Total Cholesterol / HDL Cholesterol Ratio | 100 to 159 mg/dl ≤ 4.0 |
| 4. | Asthma | PFT (Pulmonary Function Test) | FEV1 (PFC) is 75% or more FEV1/ FVC is 70% or more |

- b) In case if the Insured is not suffering from Chronic Condition/s (Diabetes, Hypertension, Cardiovascular Disease or Asthma) he/she can opt for "De-Stress & Mind Body Healing Program". This program helps the Insured to reduce stress caused due to internal (self-generated) & external factors and increases the ability to handle stress;

- On acceptance of De-stress & Mind Body Healing Program Insured earns 50 wellness points
- On completion of De-stress & Mind Body Healing Program Insured earns an additional 75 wellness points

Note: This is a 10 weeks program which insured needs to complete without any break.

6. **Online Chat with Doctor:** Insured can consult qualified healthcare professionals at their convenience. The Doctor Chat feature allows Insured to "Chat" with qualified Doctors, available from Monday to Friday between 9.00 AM and 6.00 PM to help Insured with advice and quick consultations including on Diet & Nutrition and Second Medical Opinion. They do not prescribe any medications or diagnose any health issues.
7. **Medical Concierge Services:** The Insured can also contact Star Health to avail the following services:- Emergency assistance information such as nearest ambulance / hospital / blood bank etc.
8. **Period & Fertility Tracker:** The online easy tracking program helps every woman with their period health and fertility care. The program gives access to trackers for period and ovulation which maps out cycles for months. This helps in planning for conception prevention and tracks peak ovulation if planning pregnancy.
9. **Digital Health Vault:** A secured Personal Health records system for Insured to store/access and share health data with trusted recipients. Using this portal, Insured can store their health documents (prescriptions, lab reports, discharge summaries etc.), track health data add family members.
10. **Wellness Content:** The wellness portal provides rich collection of health articles, blogs, tips and other health and wellness content. The contents have been written by experts drawn from various fields. Insured will benefit from having one single and reliable source for learning about various health aspects and incorporating positive health changes.
11. **Health Quiz & Gamification**
- The wellness portal provides a host of Health & Wellness Quizzes. The wellness quizzes are geared towards helping the Insured to be more aware of various health choices
 - Gamification helps in creating fun and engaging health & wellness experiences. It helps to create a sense of achievement in users and increases motivation levels
12. **Post Operative Care:** It is done through follow up phone calls (primarily for surgical cases) for resolving their medical queries.
13. **Discounts from Network Providers:** The Insured can avail discounts on the services offered by our network providers which will be displayed in our website. Terms and conditions under wellness activity;
- Any information provided by the Insured in this regard shall be kept confidential
 - There will not be any cash redemption against the wellness reward points
 - Insured should notify and submit relevant documents, reports, receipts etc for various wellness activities within 1 month of undertaking such activity/test
 - No activity, report, document, receipt can be submitted in the last month of each policy year
 - For services that are provided through empanelled service provider, Star Health is only acting as a facilitator; hence would not be liable for any incremental costs or the services

- All medical services are being provided by empanelled health care service provider. We ensure full due diligence before empanelment. However Insured should consult his/her doctor before availing/taking the medical advices/services. The decision to utilize these advices/services is solely at Insured person's discretion
- We reserve the right to remove the wellness reward points if found to be achieved in unfair manner
- Star Health, its group entities, or affiliates, their respective directors, officers, employees, agents, vendors, are not responsible or liable for, any actions, claims, demands, losses, damages, costs, charges and expenses which a Member claims to have suffered, sustained or incurred, by way of and / or on account of the Wellness Program
- Services offered are subject to guidelines issued by IRDA from time to time

ILLUSTRATION OF BENEFITS

Lets look how the Insured can avail discount on premium through the "Star Wellness Program"

Scenario – 1

A 40 year old Individual Ramesh buys Star Comprehensive Insurance Policy (Individual Sum Insured) on 15th March, 2019 on payment of Rs. 17,615/- per year (excluding taxes), with Sum Insured 25 Lacs, let's understand how he can earn **Wellness Points** by doing different wellness activities. Ramesh has declared that his Body Mass Index (BMI) as 24 and he is a Diabetic. Ramesh enrolled under the Star Wellness Program and completed the following **wellness activities**

| Sr. No | Name of the wellness activity taken up during the policy year | Wellness Points Earned |
|---|--|------------------------|
| 1. | Completed Online Health Risk Assessment (HRA) | 50 |
| 2. | Submitted Health Check-Up Report (two test results are not within normal values) | 100 |
| 3. | Participated in Walkathon | 100 |
| 4. | Attended to Gym | 100 |
| 5. | Achieved 10,000 average number of steps per day during the policy year | 200 |
| 6. | Shared his fitness success story | 50 |
| 7. | Managed Diabetes through Chronic Condition Management Program | 250 |
| Total Number of Wellness Points earned | | 850 |

Based on the number of Wellness Points earned Ramesh is eligible to get 10% discount on renewal premium.

Lets look how the Insured can avail discount on premium through the "Star Wellness Program"

Scenario – 2

A 42 year old Individual Suresh and his wife Lakshmi along with their two dependent children (aged below 18 yrs) buy a Star Comprehensive Insurance Policy (Floater Sum Insured) on 20th March, 2019 on payment of Rs. 34,220/- per year (excluding taxes), with Sum Insured 25 Lacs, let's understand how they can earn **Wellness Points** under the Floater Policy. Suresh has declared that he is suffering from Diabetes & Hypertension. Suresh has declared his Body Mass Index (BMI) as 30 & Lakshmi has declared her BMI as 25
Suresh and Lakshmi enrolled under the Star wellness program and completed the following wellness activities.

| Sr. No | Name of the wellness activity taken up during the policy year | Wellness Points Earned by Suresh | Wellness Points Earned by Lakshmi |
|---|---|----------------------------------|-----------------------------------|
| 1. | Completed Online Health Risk Assessment (HRA) | 50 | 50 |
| 2. | Submitted Health Check-Up Report | 200 | 200 |
| 3. | Participated in Marathon | 100 | 0 |
| 4. | Attended to Gym | 100 | 100 |
| 5. | Achieved 10,000 average number of steps per day during the policy year | 200 | 200 |
| 6. | Suresh accepted the Weight management program and reached 27 BMI Lakshmi accepted the Weight management program and reached 23 BMI | 100 | 100 |
| 7. | Suresh Managed Diabetes & Hypertension through Chronic Condition Management Program; Lakshmi has completed De-stress & Mind Body Healing Program | 250 | 125 |
| Total Number of Wellness Points earned | | 1000 | 775 |
| No of wellness points based upon weightage - 1:1 | | 500 (1000x1/2) | 388 (775x1/2) |

Total Number of Wellness Points earned by Suresh and Lakshmi = 888 (500+388)
Based on the no of Wellness Points earned, Suresh & Lakshmi are eligible to get 10% discount on renewal premium

Lets look how the Insured can avail discount on premium through the "Star Wellness Program"

Scenario – 3

A 27 year old Individual Umesh buys Star Comprehensive Insurance Policy (Individual Sum Insured) for two year period, with Sum Insured 25 Lacs, let's understand how he can earn **Wellness Points** by doing different wellness activities. Umesh has declared that his Body Mass Index (BMI) is 24 and he is not suffering with any Chronic Condition. Umesh enrolled under the Star Wellness Program and completed the following **wellness activities**.

| Sr. No | Name of the wellness activity taken up during the policy year | Wellness Points Earned in the First Year | Wellness Points Earned in the Second Year |
|---|--|--|---|
| 1. | Completed Online Health Risk Assessment (HRA) | 50 | 50 |
| 2. | Submitted Health Check-Up Report | 200 | 200 |
| 3. | Participated in Walkathon | 100 | 100 |
| 4. | Attended to Yoga Classes | 100 | 100 |
| 5. | Achieved 10,000 average number of steps per day during the policy year | 200 | 200 |
| 6. | Submitted his fitness success story | 50 | 50 |
| 7. | Completed De-stress & Mind Body Healing Program | 125 | 125 |
| Total Number of Wellness Points earned | | 825 | 825 |

Total Number of Wellness Points earned by Umesh = 1650 (825+825)

Calculation of Wellness Points as per two year policy condition = 825 (1650/2)

Based on the number of Wellness Points earned, Umesh is eligible to get 10% discount on renewal premium.

Section 12 Optional Cover (Buy back of Pre existing Disease Waiting Period): On payment of additional premium the Insured Person has the option to opt for reduction of waiting period in respect of Pre-Existing Diseases from 36 months to 12 months. This option is available only for the first purchase of this Star Comprehensive Insurance Policy and also only upto Sum Insured chosen at that time. This option is not available for renewal or policies ported from other Insurance Companies. The Insured person has to undergo pre-acceptance medical screening at Company's nominated centre. At present 100% of cost of the pre-acceptance medical screening will be borne by the Company. The Company may require the prospect to share this cost (maximum 50%).

Where the Insured person has opted for this benefit the exclusions shall read as follows;

1. Pre-Existing Diseases : Code Excl 01

- Expenses related to the treatment of a pre-existing Disease (PED) and its direct complications shall be excluded until the expiry of 12 months of continuous coverage after the date of inception of the first policy with insurer
- In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase
- Coverage under the policy after the expiry of 12 months for any pre-existing disease is subject to the same being declared at the time of application and accepted by Insurer

2. Specified disease / procedure – Code-Excl 02

- Expenses related to the treatment of the following listed Conditions, surgeries/treatments shall be excluded until the expiry of 24 months of continuous coverage after the date of inception of the first policy with us. This exclusion shall not be applicable for claims arising due to an accident
- In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase
- If any of the specified disease/procedure falls under the waiting period specified for pre-Existing diseases, then the longer of the two waiting periods shall apply
- The waiting period for listed conditions shall apply even if contracted after the policy or declared and accepted without a specific exclusion
- List of specific diseases/procedures;
 - Treatment of Cataract and diseases of the anterior and posterior chamber of the Eye, Diseases of ENT, Diseases related to Thyroid, Benign diseases of the breast
 - Subcutaneous Benign Lumps, Sebaceous cyst, Dermoid cyst, Mucous cyst lip / cheek, Carpal Tunnel Syndrome, Trigger Finger, Lipoma, Neurofibroma, Fibroadenoma, Ganglion and similar pathology
 - All treatments (Conservative, Operative treatment) and all types of intervention for Diseases related to Tendon, Ligament, Fascia, Bones and Joint Including Arthroscopy and Arthroplasty / Joint Replacement [other than caused by accident]
 - All types of treatment for Degenerative disc and Vertebral diseases including Replacement of bones and joints and Degenerative diseases of the Musculo-skeletal system, Prolapse of Intervertebral Disc (other than caused by accident)
 - All treatments (conservative, interventional, laparoscopic and open) related to Hepato-pancreato-biliary diseases including Gall bladder and Pancreatic calculi. All types of management for Kidney and Genitourinary tract calculi
 - All types of Hernia
 - Desmoid Tumor, Umbilical Granuloma, Umbilical Sinus, Umbilical Fistula,

- viii. All treatments (conservative, interventional, laparoscopic and open) related to all Diseases of Cervix, Uterus, Fallopian tubes, Ovaries, Uterine Bleeding, Pelvic Inflammatory Diseases
- ix. All Diseases of Prostate, Stricture Urethra, all Obstructive Uropathies,
- x. Benign Tumours of Epididymis, Spermatocele, Varicocele, Hydrocele,
- xi. Fistula, Fissure in Ano, Hemorrhoids, Pilonidal Sinus and Fistula, Rectal Prolapse, Stress Incontinence
- xii. Varicose veins and Varicose ulcers
- xiii. All types of transplant and related surgeries (Other than Bone Marrow Transplant for acute hematological malignancies and acute medical emergencies when indicated)
- xiv. Congenital Internal disease / defect

Section 13 - Coverage for Modern Treatments: The expenses payable during the entire policy period for the following treatment / procedure (either as a day care or as an in-patient exceeding 24hrs of admission in the hospital) is limited to the amount mentioned in table below;

| Sum Insured in Rs. | Uterine artery Embolization and HIFU | Balloon Sinuplasty | Deep Brain Stimulation | Oral Chemotherapy* (Sublimis including Pre and Post Hospitalisation) | Immunotherapy-Monoclonal Antibody to be given as injection | Intra Vitreal injections |
|--------------------|---|--------------------|------------------------|--|--|--------------------------|
| | Sum Insured on Individual Basis: Limit per person, per policy period for each treatment / procedure Sum Insured on Floater Basis: Limit per policy period for each treatment / procedure Rs. | | | | | |
| 5,00,000/- | 1,25,000/- | 50,000/- | 2,50,000/- | 1,25,000/- | 2,50,000/- | 50,000/- |
| 7,50,000/- | 1,25,000/- | 50,000/- | 2,50,000/- | 1,25,000/- | 2,75,000/- | 60,000/- |
| 10,00,000/- | 1,50,000/- | 1,00,000/- | 3,00,000/- | 2,00,000/- | 4,00,000/- | 75,000/- |
| 15,00,000/- | 1,75,000/- | 1,25,000/- | 4,00,000/- | 2,50,000/- | 5,00,000/- | 1,00,000/- |
| 20,00,000/- | 2,00,000/- | 1,50,000/- | 4,50,000/- | 2,75,000/- | 5,50,000/- | 1,25,000/- |
| 25,00,000/- | 2,00,000/- | 1,50,000/- | 5,00,000/- | 3,00,000/- | 6,00,000/- | 1,50,000/- |
| 50,00,000/- | 2,25,000/- | 1,75,000/- | 6,00,000/- | 4,00,000/- | 7,50,000/- | 1,75,000/- |
| 75,00,000/- | 2,50,000/- | 2,00,000/- | 7,00,000/- | 5,00,000/- | 9,00,000/- | 2,00,000/- |
| 1,00,00,000/- | 3,00,000/- | 2,00,000/- | 7,50,000/- | 6,00,000/- | 10,00,000/- | 2,00,000/- |

| Sum Insured in Rs. | Robotic surgeries | Stereotactic radio surgeries | Bronchial Thermoplasty | Vaporisation of the prostate (Green laser treatment or holmium laser treatment) | IONM-(Intra Operative Neuro Monitoring) | Stem cell therapy: Hematopoietic stem cells for bone marrow transplant for haematological conditions |
|--------------------|---|------------------------------|--------------------------|---|---|--|
| | Sum Insured on Individual Basis: Limit per person, per policy period for each treatment / procedure Sum Insured on Floater Basis: Limit per policy period for each treatment / procedure Rs. | | | | | |
| 5,00,000/- | 2,50,000/- | 2,00,000/- | Up to Sum Insured | Up to Sum Insured | Up to Sum Insured | 2,50,000/- |
| 7,50,000/- | 2,75,000/- | 2,75,000/- | | | | 2,75,000/- |
| 10,00,000/- | 3,00,000/- | 2,25,000/- | | | | 4,00,000/- |
| 15,00,000/- | 4,00,000/- | 2,50,000/- | | | | 5,00,000/- |
| 20,00,000/- | 4,50,000/- | 2,75,000/- | | | | 5,50,000/- |
| 25,00,000/- | 5,00,000/- | 3,00,000/- | | | | 6,00,000/- |
| 50,00,000/- | 6,00,000/- | 3,50,000/- | | | | 7,50,000/- |
| 75,00,000/- | 7,00,000/- | 3,75,000/- | | | | 9,00,000/- |
| 1,00,00,000/- | 7,50,000/- | 4,00,000/- | | | | 10,00,000/- |

*Sublimit all inclusive with or without hospitalization where ever hospitalization includes pre and post hospitalization.

II. DEFINITIONS

Accident means a sudden, unforeseen and involuntary event caused by external, visible and violent means.

Any one illness means continuous period of illness and it includes relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment may have been taken.

Associated medical expenses means medical expenses such as Professional fees, OT charges, Procedure charges, etc., which vary based on the room category occupied by the insured person whilst undergoing treatment in some of the hospitals. If Policy Holder chooses a higher room category above the eligibility defined in policy, then proportionate deduction will apply on the Associated Medical Expenses in addition to the difference in room rent. Such associated medical expenses do not include Cost of pharmacy and consumables, Cost of implants and medical devices and Cost of diagnostics.

AYUSH Hospital is a healthcare facility wherein medical/surgical/para-surgical treatment procedures and interventions are carried out by AYUSH Medical Practitioner(s) comprising of any of the following;

1. Central or State Government AYUSH Hospital or
2. Teaching hospital attached to AYUSH College recognized by the Central Government / Central Council of Indian Medicine/Central Council for Homeopathy; or
3. AYUSH Hospital, standalone or co-located with in-patient healthcare facility of any recognized system of medicine, registered with the local authorities, wherever applicable, and is under the supervision of a qualified registered AYUSH Medical Practitioner and must comply with all the following criterion;
 - i. Having at least 5 in-patient beds
 - ii. Having qualified AYUSH Medical Practitioner in charge round the clock
 - iii. Having dedicated AYUSH therapy sections as required and/or has equipped operation theatre where surgical procedures are to be carried out
 - iv. Maintaining daily records of the patients and making them accessible to the insurance Company's authorized representative

AYUSH Day Care Centre means and includes Community Health Centre (CHC), Primary Health Centre (PHC), Dispensary, Clinic, Polyclinic or any such health centre which is registered with the local authorities, wherever applicable and having facilities for carrying out treatment procedures and medical or surgical/para-surgical interventions or both under the supervision of registered AYUSH Medical Practitioner (s) on day care basis without in-patient services and must comply with all the following criterion;

- i. Having qualified registered AYUSH Medical Practitioner(s) in charge
- ii. Having dedicated AYUSH therapy sections as required and/or has equipped operation theatre where surgical procedures are to be carried out
- iii. Maintaining daily records of the patients and making them accessible to the insurance company's authorized representative

AYUSH Treatment refers to the medical and / or hospitalization treatments given under Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy systems.

Basic Sum Insured: means the sum insured opted for and for which the premium is paid.

Cashless Facility means a facility extended by the insurer to the insured where the payments, of the cost of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the network provider by the insurer to the extent pre-authorization approved.

Company means Star Health and Allied Insurance Company Limited.

Condition Precedent means the policy term or condition upon which the insurer's liability under the policy is conditional upon.

Congenital Anomaly: means a condition which is present since birth, and which is abnormal with reference to form, structure or position;

- a) **Internal Congenital Anomaly** means congenital anomaly which is not in the visible and accessible parts of the body
- b) **External Congenital Anomaly** means congenital anomaly which is in the visible and accessible parts of the body

Co-payment is a cost-sharing requirement under a health insurance policy that provides that the insured will bear a specified percentage of the admissible claim amount. A co-payment does not reduce the sum insured.

Cumulative Bonus shall mean any increase in the sum insured granted by the insurer without an associated increase in premium.

Day Care Centre means any institution established for day care treatment of illness and / or injuries or a medical set up within a hospital and which has been registered with the local authorities, wherever applicable and is under the supervision of a Registered and Qualified Medical Practitioner and must comply with all minimum criteria as under;

- has qualified nursing staff under its employment
- has qualified medical practitioner/s in charge
- has a fully equipment operation theatre of its own where surgical procedures are carried out
- maintains daily records of patients and will make these accessible to the insurance company's authorized personal

Day Care treatment means medical treatment and/or surgical procedure which is;

1. Undertaken under General or Local Anesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement, and
2. Which would have otherwise required a hospitalization of more than 24 hours
Treatment normally taken on an out-patient basis is not included in the scope of this definition.

Dental Treatment means a treatment carried out by a dental practitioner including examinations, fillings (where appropriate), crowns, extractions and surgery.

Dependent Child means a child (natural or legally adopted) who is financially dependent and does not have his or her independent source of income and not over 25 years.

Diagnosis means Diagnosis by a registered **medical practitioner**, supported by clinical, radiological and histological, histo-pathological and laboratory evidence and also surgical evidence wherever applicable, acceptable to the Company.

Disclosure to information norms means the policy shall be void and all premium paid thereon shall be forfeited to the Company, in the event of mis-representation, mis description or non disclosure of any material fact.

Domiciliary Hospitalization means medical treatment for an illness/disease/injury, which in the normal course would require care and treatment at a Hospital but is actually taken whilst confined at home under any of the following circumstances;

- The condition of the patient is such that he/she is not in a condition to be removed to a Hospital, or
- The patient takes treatment at home on account of non-availability of room in a hospital

Grace Period means the specified period of time immediately following premium due date during which the payment can be made to renew or continue the policy in force without loss of continuity benefits such as waiting period and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received.

Hazardous Sport / Hazardous Activities means engaging whether professionally or otherwise in any sport or activity, which is potentially dangerous to the Insured Person (whether trained, or not). Such Sport/Activity including but not limited to Winter sports, Ice hockey, Skiing, Skydiving, Parachuting, Ballooning, Scuba Diving, Bungee Jumping, Mountain Climbing, Riding or Driving in Races or Rallies, caving or pot holing, hunting or equestrian activities, diving or under-water activity, rafting or canoeing involving rapid waters, yachting or boating outside coastal waters, jockeys, horseback, Polo, Circus personnel, army/navy/air force personnel and policemen whilst on duty, persons working in underground mines, explosives, magazines, workers whilst involved in electrical installation with high-tension supply, nuclear installations, handling hazardous chemicals.

Hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act or complies with all minimum criteria as under;

- Has qualified nursing staff under its employment round the clock
- Has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places
- Has qualified medical practitioner(s) in charge round the clock
- Has a fully equipped operation theatre of its own where surgical procedures are carried out
- Maintains daily records of patients and makes these accessible to the insurance company's authorized personnel

Hospitalization means admission in a hospital for a minimum period of 24 in patient care consecutive hours except for specified procedures/treatment where such admission could be for a period of less than 24 consecutive hours.

Illness means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment;

(a) Acute condition- Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery

(b) Chronic condition- A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics;

- it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and/or tests
- it needs ongoing or long-term control or relief of symptoms
- it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
- it continues indefinitely
- it recurs or is likely to recur

Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.

Insured Person means the name/s of person/s shown in the schedule of the Policy.

Instalment means Premium amount paid through monthly/ Quarterly/ Half-yearly mode by the Policy Holder/ Insured.

In-Patient means an Insured Person who is admitted to Hospital and stays there for a minimum period of 24 hours for the sole purpose of receiving treatment.

ICU (Intensive Care Unit) Charges means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivists charges.

Intensive Care Unit means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.

Limit of Coverage means Basic Sum Insured plus the Cumulative Bonus earned plus Restored sum insured, wherever applicable.

Medical Advice means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow-up prescription.

Medical expenses means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.

Medically Necessary means any treatment, tests, medication or stay in hospital or part of a stay in a hospital which – is required for the medical management of the illness or injury suffered by the Insured – must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration or intensity – must have been prescribed by a Medical Practitioner – must conform to the professional standards widely accepted in international medical practice or by the medical community in India.

Medical Practitioner is a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of licence.

Maternity expense shall include a) Medical treatment expenses traceable to child birth (including complicated deliveries and caesarean sections) incurred during Hospitalization b) expenses towards the lawful medical termination of pregnancy during the Policy Period.

Migration means, the right accorded to health insurance policyholders (including all members under family cover and members of group health insurance policy), to transfer the credit gained for pre-existing conditions and time bound exclusions, with the same insurer.

Network Hospital means hospitals or health care providers enlisted by an insurer, TPA or jointly by an insurer and TPA to provide medical services to an insured by a cashless facility.

New Born Baby means baby born during the policy period and is aged upto 15 days.

Non network means any hospital, day care center or other provider that is not part of the network

Notification of claim means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.

Out-patient treatment is one in which the Insured visits a clinic/hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a medical practitioner. The insured is not admitted as a day care or in-patient.

Pre-Existing Disease means any condition, ailment, injury or disease;

- That is/are diagnosed by a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement
or
- For which medical advice or treatment was recommended by, or received from, a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement

Pre Hospitalization Expenses means medical expenses incurred during pre defined number of days preceding the hospitalization of the insured Person, provided that;

- Such medical expenses are incurred for the same condition for which the insured person's hospitalization was required and
- The inpatient hospitalization claim for such hospitalization is admissible by the insurance company

Post Hospitalization Expenses means medical expenses incurred during pre defined number of days immediately after the insured person is discharged from the hospital provided that;

- Such medical expenses are incurred for the same condition for which the insured person's hospitalization was required and
- The inpatient hospitalization claim for such hospitalization is admissible by the insurance company

Portability means the right accorded to an individual health insurance policyholder (including all members under family cover), to transfer the credit gained for pre existing condition and time bound exclusions, from one insurer to another insurer.

Private Single A/c Room means a single occupancy air-conditioned room with attached wash room and a couch for the attendant. The room may have a television and/or a telephone. Such room must be the most economical of all accommodations available in that hospital as single occupancy. This does not include Deluxe room or a suite.

Qualified Nurse means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.

Reasonable and Customary charges. means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness / injury involved.

Renewal means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all waiting periods.

Room Rent means the amount charged by a Hospital towards Room and Boarding expenses and shall include the associated medical expenses.

Sum Insured wherever it appears shall mean Basic Sum Insured, except otherwise expressed.

Surgery/Surgical Operation means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief of suffering or prolongation of life, performed in a hospital or day care centre by a medical practitioner

Unproven/Experimental treatment: Treatment including drug experimental therapy which is not based on established medical practice in India, is treatment experimental or unproven.

III. EXCLUSIONS

A. The Company shall not be liable to make any payments under this policy in respect of any expenses what so ever incurred by the insured person in connection with or in respect of;

1. Pre-Existing Diseases - Code Excl 01

- A. Expenses related to the treatment of a pre-existing Disease (PED) and its direct complications shall be excluded until the expiry of 36 months of continuous coverage after the date of inception of the first policy with insurer
- B. In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase
- C. If the Insured Person is continuously covered without any break as defined under the portability norms of the extant IRDAI (Health Insurance) Regulations, then waiting period for the same would be reduced to the extent of prior coverage
- D. Coverage under the policy after the expiry of 36 months for any pre-existing disease is subject to the same being declared at the time of application and accepted by Insurer

2. Specified disease / procedure waiting period - Code Excl 02

- A. Expenses related to the treatment of the following listed Conditions, surgeries/treatments shall be excluded until the expiry of 24 months of continuous coverage after the date of inception of the first policy with us. This exclusion shall not be applicable for claims arising due to an accident
- B. In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase
- C. If any of the specified disease/procedure falls under the waiting period specified for pre-existing diseases, then the longer of the two waiting periods shall apply
- D. The waiting period for listed conditions shall apply even if contracted after the policy or declared and accepted without a specific exclusion
- E. If the Insured Person is continuously covered without any break as defined under the applicable norms on portability stipulated by IRDAI, then waiting period for the same would be reduced to the extent of prior coverage
- F. List of specific diseases/procedures;
 - i. Treatment of Cataract and diseases of the anterior and posterior chamber of the Eye, Diseases of ENT, Diseases related to Thyroid, Benign diseases of the breast
 - ii. Subcutaneous Benign Lumps, Sebaceous cyst, Dermoid cyst, Mucous cyst lip / cheek, Carpal Tunnel Syndrome, Trigger Finger, Lipoma, Neurofibroma, Fibroadenoma, Ganglion and similar pathology
 - iii. All treatments (Conservative, Operative treatment) and all types of intervention for Diseases related to Tendon, Ligament, Fascia, Bones and Joint Including Arthroscopy and Arthroplasty / Joint Replacement [other than caused by accident]
 - iv. All types of treatment for Degenerative disc and Vertebral diseases including Replacement of bones and joints and Degenerative diseases of the Musculo-skeletal system, Prolapse of Intervertebral Disc (other than caused by accident)
 - v. All treatments (conservative, interventional, laparoscopic and open) related to Hepato-pancreato-biliary diseases including Gall bladder and Pancreatic calculi. All types of management for Kidney and Genitourinary tract calculi
 - vi. All types of Hernia
 - vii. Desmoid Tumor, Umbilical Granuloma, Umbilical Sinus, Umbilical Fistula
 - viii. All treatments (conservative, interventional, laparoscopic and open) related to all Diseases of Cervix, Uterus, Fallopian tubes, Ovaries, Uterine Bleeding, Pelvic Inflammatory Diseases
 - ix. All Diseases of Prostate, Stricture Urethra, all Obstructive Uropathies
 - x. Benign Tumours of Epididymis, Spermatocele, Varicocele, Hydrocele
 - xi. Fistula, Fissure in Ano, Hemorrhoids, Pilonidal Sinus and Fistula, Rectal Prolapse, Stress Incontinence
 - xii. Varicose veins and Varicose ulcers
 - xiii. All types of transplant and related surgeries (Other than Bone Marrow Transplant for acute hematological malignancies and acute medical emergencies when indicated)
 - xiv. Congenital Internal disease / defect

3. 30-day waiting period - Code Excl 03

- A. Expenses related to the treatment of any illness within 30 days from the first policy commencement date shall be excluded except claims arising due to an accident, provided the same are covered

- B. This exclusion shall not, however, apply if the Insured Person has continuous coverage for more than twelve months
- C. The within referred waiting period is made applicable to the enhanced sum insured in the event of granting higher sum insured subsequently

4. Investigation & Evaluation - Code- Excl 04

- A. Expenses related to any admission primarily for diagnostics and evaluation purposes only are excluded
- B. Any diagnostic expenses which are not related or not incidental to the current diagnosis and treatment are excluded

5. Rest Cure, rehabilitation and respite care - Code Excl 05: Expenses related to any admission primarily for enforced bed rest and not for receiving treatment. This also includes;

1. Custodial care either at home or in a nursing facility for personal care such as help with activities of daily living such as bathing, dressing, moving around either by skilled nurses or assistant or non-skilled persons
2. Any services for people who are terminally ill to address physical, social, emotional and spiritual needs

6. Obesity / Weight Control - Code Excl 06: Expenses related to the surgical treatment of obesity that does not fulfill all the below conditions;

- A. Surgery to be conducted is upon the advice of the Doctor
- B. The surgery/Procedure conducted should be supported by clinical protocols
- C. The member has to be 18 years of age or older and
- D. Body Mass Index (BMI);
 1. greater than or equal to 40 or
 2. greater than or equal to 35 in conjunction with any of the following severe co-morbidities following failure of less invasive methods of weight loss:
 - a. Obesity-related cardiomyopathy
 - b. Coronary heart disease
 - c. Severe Sleep Apnea
 - d. Uncontrolled Type2 Diabetes

7. Change-of-Gender treatments - Code Excl 07: Expenses related to any treatment, including surgical management, to change characteristics of the body to those of the opposite sex.

8. Cosmetic or plastic Surgery - Code Excl 08: Expenses for cosmetic or plastic surgery or any treatment to change appearance unless for reconstruction following an Accident, Burn(s) or Cancer or as part of medically necessary treatment to remove a direct and immediate health risk to the insured. For this to be considered a medical necessity, it must be certified by the attending Medical Practitioner.

9. Hazardous or Adventure sports - Code Excl 09: Expenses related to any treatment necessitated due to participation as a professional in hazardous or adventure sports, including but not limited to, para-jumping, rock climbing, mountaineering, rafting, motor racing, horse racing or scuba diving, hand gliding, sky diving, deep-sea diving.

10. Breach of law - Code Excl 10: Expenses for treatment directly arising from or consequent upon any Insured Person committing or attempting to commit a breach of law with criminal intent.

11. Excluded Providers - Code Excl 11: Expenses incurred towards treatment in any hospital or by any Medical Practitioner or any other provider specifically excluded by the Insurer and disclosed in its website / notified to the policyholders are not admissible. However, in case of life threatening situations or following an accident, expenses up to the stage of stabilization are payable but not the complete claim.

12. Treatment for Alcoholism, drug or substance abuse or any addictive condition and consequences thereof - Code Excl 12

13. Treatments received in health hydros, nature cure clinics, spas or similar establishments or private beds registered as a nursing home attached to such establishments or where admission is arranged wholly or partly for domestic reasons - Code Excl 13

14. Dietary supplements and substances that can be purchased without prescription, including but not limited to Vitamins, minerals and organic substances unless prescribed by a medical practitioner as part of hospitalization claim or day care procedure - Code Excl 14

15. Refractive Error - Code Excl 15: Expenses related to the treatment for correction of eye sight due to refractive error less than 7.5 dioptres.

16. Unproven Treatments - Code Excl 16: Expenses related to any unproven treatment, services and supplies for or in connection with any treatment. Unproven treatments are treatments, procedures or supplies that lack significant medical documentation to support their effectiveness.

17. Sterility and Infertility - Code Excl 17: Expenses related to sterility and infertility. This includes;

- a. Any type of contraception, sterilization
- b. Assisted Reproduction services including artificial insemination and advanced reproductive technologies such as IVF, ZIFT, GIFT, ICSI
- c. Gestational Surrogacy
- d. Reversal of sterilization

18. Maternity - Code Excl 18

- a. Medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization) except ectopic pregnancy and to the extent covered under Section 2
 - b. Expenses towards miscarriage (unless due to an accident) and lawful medical termination of pregnancy during the policy period
19. Circumcision (unless necessary for treatment of a disease not excluded under this policy or necessitated due to an accident), Preputioplasty, Frenuloplasty, Preputial Dilatation and Removal of SMEGMA - **Code Excl 19**
 20. Congenital External Condition / Defects / Anomalies (except to the extent provided under Section 2 for New Born) - **Code Excl 20**
 21. Convalescence, general debility, run-down condition, Nutritional deficiency states - **Code Excl 21**
 22. Intentional self injury - **Code Excl 22**
 23. Venereal Disease and Sexually Transmitted Diseases (Other than HIV) - **Code Excl 23**
 24. Injury/disease directly or indirectly caused by or arising from or attributable to war, invasion, act of foreign enemy, warlike operations (whether war be declared or not) - **Code Excl 24**
 25. Injury or disease directly or indirectly caused by or contributed to by nuclear weapons/materials - **Code Excl 25**
 26. Expenses incurred on Enhanced External Counter Pulsation Therapy and related therapies, Chelation therapy, Hyperbaric Oxygen Therapy, Rotational Field Quantum Magnetic Resonance Therapy, VAX-D, Low level laser therapy, Photodynamic therapy - **Code Excl 26**
 27. Unconventional, Untested, Experimental therapies - **Code Excl 27**
 28. Autologous derived Stromal vascular fraction, Chondrocyte Implantation, Procedures using Platelet Rich plasma and Intra articular injection therapy - **Code Excl 28**
 29. Biologicals, except when administered as an in-patient, when clinically indicated and hospitalization warranted - **Code Excl 29**
 30. All treatment for Priapism and erectile dysfunctions - **Code Excl 30**
 31. Inoculation or Vaccination (except for post-bite treatment and for medical treatment for therapeutic reasons) - **Code Excl 31**
 32. Dental treatment or surgery (in excess of what is specifically provided) unless necessitated due to accidental injuries and requiring hospitalization - **Code Excl 32**
 33. Medical and / or surgical treatment of Sleep apnea, treatment for endocrine disorders - **Code Excl 33**
 34. Hospital registration charges, admission charges, record charges, telephone charges and such other charges - **Code Excl 34**
 35. Cochlear implants and procedure related hospitalization expenses. Cost of spectacles and contact lens (in excess of what is specifically provided), hearing aids, walkers and crutches, wheel chairs, CPAP, BIPAP, Continuous Ambulatory Peritoneal Dialysis, infusion pump and such other similar aids - **Code Excl 35**
 36. Any hospitalizations which are not Medically Necessary / does not warrant Hospitalization - **Code Excl 36**
 37. Other Excluded Expenses as detailed in the website www.starhealth.in - **Code Excl 37**
 38. Existing disease/s, disclosed by the insured and mentioned in the policy schedule (based on insured's consent), for specified ICD codes - **Code Excl 38**

B. Applicable for Section 10

1. Any claim relating to events occurring before the commencement of the cover or otherwise outside the Period of Insurance - **Code Sec10 Excl 01**
2. Any injuries/conditions which are Pre-existing conditions - **Code Sec10 Excl 02**
3. Any claim arising out of Accidents that the Insured Person has caused - **Code Sec10 Excl 03**
 - i. intentionally or
 - ii. by committing a crime / involved in it or
 - iii. as a result of / in a state of drunkenness or addiction (drugs, alcohol)
4. Insured Person engaging in Air Travel unless he/she flies as a fare-paying passenger on an aircraft properly licensed to carry passengers. For the purpose of this exclusion Air Travel means being in or on or boarding an aircraft for the purpose of flying therein or alighting there from - **Code Sec10 Excl 04**
5. Accidents that are results of war and warlike occurrence or invasion, acts of foreign enemies, hostilities, civil war, rebellion, insurrection, civil commotion assuming the proportions of or amounting to an uprising, military or usurped power, seizure capture arrest restraints detentions of all kings princes and people of whatever nation, condition or quality whatsoever - **Code Sec10 Excl 05**
6. Participation in riots, confiscation or nationalization or requisition of or destruction of or damage to property by or under the order of any government or local authority - **Code Sec10 Excl 06**

7. Any claim resulting or arising from or any consequential loss directly or indirectly caused by or contributed to or arising from - **Code Sec10 Excl 07**
 - a) Ionizing radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel or from any nuclear waste from combustion (including any self sustaining process of nuclear fission) of nuclear fuel
 - b) Nuclear weapons material
 - c) The radioactive, toxic, explosive or other hazardous properties of any explosive nuclear assembly or nuclear component thereof
 - d) Nuclear, chemical and biological terrorism
8. Any claim arising out of sporting activities in so far as they involve the training or participation in competitions of professional or semi-professional sports persons - **Code Sec10 Excl 08**
9. Participation in Hazardous Sport / Hazardous Activities - **Code Sec10 Excl 09**
10. Persons who are physically challenge unless specifically agreed and endorsed in the policy - **Code Sec10 Excl 10**
11. Any loss arising out of the Insured Person's actual or attempted commission of or willful participation in an illegal act or any violation or attempted violation of the law - **Code Sec10 Excl 11**
12. Any payment in case of more than one claim under the policy during the period of insurance by which the maximum liability of the Company in that period would exceed the amount specified in the Schedule - **Code Sec10 Excl 12**
13. Any other claim after a claim has been admitted by the Company and becomes payable for Death or Permanent Total Disablement, as mentioned In Table - **Code Sec10 Excl 13**
14. Any claim arising out of an accident related to pregnancy or childbirth, infirmity, whether directly or indirectly - **Code Sec10 Excl 14**
15. Any claim for Death or Permanent Total Disablement of the Insured Person from self-endangerment unless in self-defense or to save human life - **Code Sec10 Excl 15**

IV. MORATORIUM PERIOD

After completion of eight continuous years under the policy no look back to be applied. This period of eight years is called as moratorium period. The moratorium would be applicable for the sums insured of the first policy and subsequently completion of 8 continuous years would be applicable from date of enhancement of sums insured only on the enhanced limits. After the expiry of Moratorium Period no health insurance claim shall be contestable except for proven fraud and permanent exclusions specified in the policy contract. The policies would however be subject to all limits, sub limits, co-payments, deductibles as per the policy contract.

V. CONDITIONS**1. Claim Settlement**

- A. **Condition Precedent to Admission of Liability:** The terms and conditions of the policy must be fulfilled by the insured person for the Company to make any payment for claim(s) arising under the policy.
- B. **Documents for Cashless Treatment**
 - a. Call the 24 hour help-line for assistance - 1800 425 2255/1800 102 4477
 - b. Inform the ID number for easy reference
 - c. On admission in the hospital, produce the customer ID Card issued by the Company at the Hospital Helpdesk
 - d. Obtain the Pre-authorization Form from the Hospital Help Desk, complete the Patient Information and resubmit to the Hospital Help Desk
 - e. The Treating Doctor will complete the hospitalisation/ treatment information and the hospital will fill up expected cost of treatment. This form is submitted to the Company
 - f. The Company will process the request and call for additional documents / clarifications if the information furnished is inadequate
 - g. Once all the details are furnished, the Company will process the request as per the terms and conditions as well as the exclusions therein and either approve or reject the request based on the merits
 - h. In case of emergency hospitalization information to be given within 24 hours after hospitalization
 - i. Cashless facility can be availed only in networked Hospitals. For details of Networked Hospitals, the insured may visit www.starhealth.in or contact the nearest branch

In non-network hospitals payment must be made up-front and then reimbursement will be effected on submission of documents.

Note: The Company reserves the right to call for additional documents wherever required.

Denial of a Pre-authorization request is in no way to be construed as denial of treatment or denial of coverage. The Insured Person can go ahead with the treatment, settle the hospital bills and submit the claim for a possible reimbursement.

C. **For Reimbursement claims:** Time limit for submission of

| Sl.No. | Type of Claim | Prescribed time limit |
|--------|---|---|
| 1 | Reimbursement of hospitalization, day care and pre hospitalization expenses | Claim must be filed within 15 days from the date of discharge from the Hospital |
| 2 | Reimbursement of Post hospitalization | within 15 days after completion of 90 days from the date of discharge from hospital |

D. **Notification of Claim:** Upon the happening of the event, notice with full particulars shall be sent to the Company within 24 hours from the date of occurrence of the event irrespective of whether the event is likely to give rise to a claim under the policy or not.

Note: Conditions C and D are precedent to admission of liability under the policy. However the Company will examine and relax the time limit mentioned in these conditions depending upon the merits of the case.

E. Documents to be submitted for Reimbursement claims;

- Duly completed claim form, and
- Pre Admission investigations and treatment papers
- Discharge Summary from the hospital
- Cash receipts from hospital, chemists
- Cash receipts and reports for tests done
- Receipts from doctors, surgeons, anesthetist
- Certificate from the attending doctor regarding the diagnosis
- Copy of PAN card

F. **Claims of Out Patient Consultations / treatments** will be settled on a reimbursement basis on production of cash receipts.

G. **For Accidental Death Claims: Claim Form**

- Death Certificate
- Post-mortem Certificate, if conducted
- FIR (wherever required)
- Police Investigation report (wherever required)
- Viscera Sample Report (wherever required)
- Forensic Science Laboratory report (wherever required)
- Legal Heir Certificate
- Succession Certificate (wherever required)

For Permanent Total Disablement Claims

Certificate from Government doctor confirming the disability and its percentage.

Note:

- The Company authorized doctor may examine the insured if required
- The Company reserves the right to call for additional documents wherever required

Organ transplant on the Insured Person shall satisfy the requirements of the Transplantation of Human Organs Act of 1994 and any amendments thereto.

H. Following an admissible claim under Section-10 the coverage under Personal Accident insurance upon renewal will be applicable for the person to be chosen by the Proposer at the time of renewal, subject to other terms, conditions contained herein.

I. **Co-payment:** This policy is subject to co-payment of 10% of each and every claim amount for fresh as well as renewal policies for insured persons whose age at the time of entry is 61 years and above.. This co-payment will not apply for those insured persons who have entered the policy before attaining 61 years of age and renew the policy continuously without any break. This co-payment is applicable for Section 1 A to 1 G, 1 I, Section 4, Section 7, Section 9, Section 12, and Section 13.

J. **Provision of Penal Interest**

- The Company shall settle or reject a claim, as the case may be, within 30 days from the date of receipt of last necessary document
- In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the policyholder from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the bank rate
- However, where the circumstances of a claim warrant an investigation in the opinion of the Company, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document. In such cases, the Company shall settle or reject the claim within 45 days from the date of receipt of last necessary document
- In case of delay beyond stipulated 45 days, the Company shall be liable to pay interest to the policyholder at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim
- "Bank rate" shall mean the rate fixed by the Reserve Bank of India

K. **Complete Discharge:** Any payment to the policyholder, insured person or his/her nominees or his/ her legal representative or assignee or to the Hospital, as the case may be, for any benefit under the policy shall be a valid discharge towards payment of claim by the Company to the extent of that amount for the particular claim

L. **Multiple Policies**

- In case of multiple policies taken by an insured person during a period from one or more insurers to indemnify treatment costs, the insured person shall have the right to require a settlement of his/her claim in terms of any of

his/her policies. In all such cases the insurer chosen by the insured person shall be obliged to settle the claim as long as the claim is within the limits of and according to the terms of the chosen policy

- Insured person having multiple policies shall also have the right to prefer claims under this policy for the amounts disallowed under any other policy / policies even if the sum insured is not exhausted. Then the insurer shall independently settle the claim subject to the terms and conditions of this policy
- If the amount to be claimed exceeds the sum insured under a single policy, the insured person shall have the right to choose insurer from whom he/she wants to claim the balance amount
- Where an insured person has policies from more than one insurer to cover the same risk on indemnity basis, the insured person shall only be indemnified the treatment costs in accordance with the terms and conditions of the chosen policy

M. **Nomination:** The policyholder is required at the inception of the policy to make a nomination for the purpose of payment of claims under the policy in the event of death of the policyholder. Any change of nomination shall be communicated to the company in writing and such change shall be effective only when an endorsement on the policy is made. In the event of death of the policyholder, the Company will pay the nominee {as named in the Policy Schedule/Policy Certificate/Endorsement (if any)} and in case there is no subsisting nominee, to the legal heirs or legal representatives of the policyholder whose discharge shall be treated as full and final discharge of its liability under the policy.

- The Insured Person/s shall obtain and furnish the Company with all original bills, receipts and other documents upon which a claim is based and shall also give the Company such additional information and assistance as the Company may require in dealing with the claim.
- All claims under this policy shall be payable in Indian currency.
- The premium payable under this policy shall be payable in advance. No receipt of premium shall be valid except on the official form of the company signed by a duly authorized official of the company. The due payment of premium and the observance of fulfillment of the terms, provision, conditions and endorsements of this policy by the Insured Person/s, in so far as they relate to anything to be done or complied with by the Insured Person/s, shall be a condition precedent to any liability of the Company to make any payment under this policy. No waiver of any terms, provisions, conditions, and endorsements of this policy shall be valid unless made in writing and signed by an authorized official of the Company.
- Any medical practitioner authorized by the Company shall be allowed to examine the Insured Person in case of any alleged injury or diseases requiring Hospitalization when and as often as the same may reasonably be required on behalf of the Company at Company's cost.
- Disclosure to information norms:** The policy shall become void and all premium paid thereon shall be forfeited to the Company, in the event of mis-representation, mis description or non-disclosure of any material fact by the policy holder.
- Notices:** Any notice, direction or instruction given under this Policy shall be in writing and delivered by hand, post, or facsimile/email to Star Health and Allied Insurance Company Limited, No.1, New Tank Street, Valluvarkottam High Road, Nungambakkam, Chennai 600034. Toll Free No.1800 425 2255, Toll Free Fax No. 1800 425 5522 email: support@starhealth.in.
Notice and instructions will be deemed served 7 days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail.
- Territorial Limit:** All treatments under this policy shall have to be taken In India.
- Fraud:** If any claim made by the insured person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the insured person or anyone acting on his/her behalf to obtain any benefit under this policy, all benefits under this policy and the premium paid shall be forfeited.
Any amount already paid against claims made under this policy but which are found fraudulent later shall be repaid by all recipient(s)/policyholder(s), who has made that particular claim, who shall be jointly and severally liable for such repayment to the insurer.
For the purpose of this clause, the expression "fraud" means any of the following acts committed by the insured person or by his agent or the hospital/doctor/any other party acting on behalf of the insured person, with intent to deceive the insurer or to induce the insurer to issue an insurance policy;
 - the suggestion, as a fact of that which is not true and which the insured person does not believe to be true
 - the active concealment of a fact by the insured person having knowledge or belief of the fact
 - any other act fitted to deceive; and
 - any such act or omission as the law specially declares to be fraudulent
 The Company shall not repudiate the claim and / or forfeit the policy benefits on the ground of Fraud, if the insured person / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such misstatement of or suppression of material fact are within the knowledge of the insurer.

10. Cancellation

- i. The policyholder may cancel this policy by giving 15 days written notice and in such an event, the Company shall refund premium for the unexpired policy period as detailed below;

| Cancellation table applicable for Policy Term 1 Year without instalment option | |
|---|-------------------------------------|
| Period on risk | Rate of premium to be retained |
| Up to one month | 22.5% of the policy premium |
| Exceeding one month up to 3 months | 37.5% of the policy premium |
| Exceeding 3 months up to 6 months | 57.5% of the policy premium |
| Exceeding 6 months up to 9 months | 80% of the policy premium |
| Exceeding 9 months | Full of the policy premium |
| Cancellation table applicable for Policy Term 1 Year with instalment option of Half-yearly premium payment frequency | |
| Period on risk | Rate of premium to be retained |
| Up to one month | 45% of the total premium received |
| Exceeding one month up to 4 months | 87.5% of the total premium received |
| Exceeding 4 months up to 6 months | 100% of the total premium received |
| Exceeding 6 months up to 7 months | 65% of the total premium received |
| Exceeding 7 months up to 10 months | 85% of the total premium received |
| Exceeding 10 months | 100% of the total premium received |
| Cancellation table applicable for Policy Term 1 Year with instalment option of Quarterly premium payment frequency | |
| Period on risk | Rate of premium to be retained |
| Up to one month | 87.5% of the total premium received |
| Exceeding one month up to 3 months | 100% of the total premium received |
| Exceeding 3 months up to 4 months | 87.5% of the total premium received |
| Exceeding 4 months up to 6 months | 100% of the total premium received |
| Exceeding 6 months up to 7 months | 85% of the total premium received |
| Exceeding 7 months up to 9 months | 100% of the total premium received |
| Exceeding 9 months up to 10 months | 85% of the total premium received |
| Exceeding 10 months | 100% of the total premium received |
| Cancellation table applicable for Policy Term 2 Years without instalment option | |
| Period on risk | Rate of premium to be retained |
| Up to one month | 17.5% of the policy premium |
| Exceeding one month up to 3 months | 25% of the policy premium |
| Exceeding 3 months up to 6 months | 37.5% of the policy premium |
| Exceeding 6 months up to 9 months | 47.5% of the policy premium |
| Exceeding 9 months up to 12 months | 57.5% of the policy premium |
| Exceeding 12 months up to 15 months | 67.5% of the policy premium |
| Exceeding 15 months up to 18 months | 80% of the policy premium |
| Exceeding 18 months up to 21 months | 90% of the policy premium |
| Exceeding 21 months | Full of the policy premium |
| Cancellation table applicable for Policy Term 2 Years with instalment option of Half-yearly premium payment frequency | |
| Period on risk | Rate of premium to be retained |
| Up to one month | 45% of the total premium received |
| Exceeding one month up to 4 months | 87.5% of the total premium received |
| Exceeding 4 months up to 6 months | 100% of the total premium received |
| Exceeding 6 months up to 7 months | 65% of the total premium received |
| Exceeding 7 months up to 10 months | 85% of the total premium received |
| Exceeding 10 months up to 12 months | 100% of the total premium received |
| Exceeding 12 months up to 15 months | 90% of the total premium received |
| Exceeding 15 months up to 18 months | 100% of the total premium received |
| Exceeding 18 months up to 21 months | 90% of the total premium received |
| Exceeding 21 months | 100% of the total premium received |

Cancellation table applicable for Policy Term 2 Years with instalment option of Quarterly premium payment frequency

| Period on risk | Rate of premium to be retained |
|-------------------------------------|-------------------------------------|
| Up to one month | 87.5% of the total premium received |
| Exceeding one month up to 3 months | 100% of the total premium received |
| Exceeding 3 months up to 4 months | 87.5% of the total premium received |
| Exceeding 4 months up to 6 months | 100% of the total premium received |
| Exceeding 6 months up to 7 months | 85% of the total premium received |
| Exceeding 7 months up to 9 months | 100% of the total premium received |
| Exceeding 9 months up to 10 months | 85% of the total premium received |
| Exceeding 10 months up to 12 months | 100% of the total premium received |
| Exceeding 12 months up to 13 months | 97.5% of the total premium received |
| Exceeding 13 months up to 15 months | 100% of the total premium received |
| Exceeding 15 months up to 16 months | 95% of the total premium received |
| Exceeding 16 months up to 18 months | 100% of the total premium received |
| Exceeding 18 months up to 19 months | 95% of the total premium received |
| Exceeding 19 months up to 21 months | 100% of the total premium received |
| Exceeding 21 months up to 22 months | 92.5% of the total premium received |
| Exceeding 22 months | 100% of the total premium received |

Cancellation table applicable for Policy Term 3 Years without instalment option

| Period on risk | Rate of premium to be retained |
|-------------------------------------|--------------------------------|
| Up to one month | 17.5% of the policy premium |
| Exceeding one month up to 3 months | 22.5% of the policy premium |
| Exceeding 3 months up to 6 months | 30% of the policy premium |
| Exceeding 6 months up to 9 months | 37.5% of the policy premium |
| Exceeding 9 months up to 12 months | 42.5% of the policy premium |
| Exceeding 12 months up to 15 months | 50% of the policy premium |
| Exceeding 15 months up to 18 months | 57.5% of the policy premium |
| Exceeding 18 months up to 21 months | 65% of the policy premium |
| Exceeding 21 months up to 24 months | 72.5% of the policy premium |
| Exceeding 24 months up to 27 months | 80% of the policy premium |
| Exceeding 27 months up to 30 months | 85% of the policy premium |
| Exceeding 30 months up to 33 months | 92.5% of the policy premium |
| Exceeding 33 months | Full of the policy premium |

Cancellation table applicable for Policy Term 3 Years with instalment option of Half-yearly premium payment frequency

| Period on risk | Rate of premium to be retained |
|-------------------------------------|-------------------------------------|
| Up to one month | 45% of the total premium received |
| Exceeding one month up to 4 months | 87.5% of the total premium received |
| Exceeding 4 months up to 6 months | 100% of the total premium received |
| Exceeding 6 months up to 7 months | 65% of the total premium received |
| Exceeding 7 months up to 10 months | 85% of the total premium received |
| Exceeding 10 months up to 12 months | 100% of the total premium received |
| Exceeding 12 months up to 15 months | 90% of the total premium received |
| Exceeding 15 months up to 18 months | 100% of the total premium received |
| Exceeding 18 months up to 21 months | 90% of the total premium received |
| Exceeding 21 months up to 24 months | 100% of the total premium received |
| Exceeding 24 months up to 27 months | 95% of the total premium received |
| Exceeding 27 months up to 30 months | 100% of the total premium received |
| Exceeding 30 months up to 33 months | 92.5% of the total premium received |
| Exceeding 33 months | 100% of the total premium received |

Cancellation table applicable for Policy Term 3 Years with instalment option of Quarterly premium payment frequency

| Period on risk | Rate of premium to be retained |
|-------------------------------------|-------------------------------------|
| Up to one month | 87.5% of the total premium received |
| Exceeding one month up to 3 months | 100% of the total premium received |
| Exceeding 3 months up to 4 months | 87.5% of the total premium received |
| Exceeding 4 months up to 6 months | 100% of the total premium received |
| Exceeding 6 months up to 7 months | 85% of the total premium received |
| Exceeding 7 months up to 9 months | 100% of the total premium received |
| Exceeding 9 months up to 10 months | 85% of the total premium received |
| Exceeding 10 months up to 12 months | 100% of the total premium received |
| Exceeding 12 months up to 13 months | 97.5% of the total premium received |
| Exceeding 13 months up to 15 months | 100% of the total premium received |
| Exceeding 15 months up to 16 months | 95% of the total premium received |
| Exceeding 16 months up to 18 months | 100% of the total premium received |
| Exceeding 18 months up to 19 months | 95% of the total premium received |
| Exceeding 19 months up to 21 months | 100% of the total premium received |
| Exceeding 21 months up to 22 months | 92.5% of the total premium received |
| Exceeding 22 months up to 24 months | 100% of the total premium received |
| Exceeding 24 months up to 25 months | 97.5% of the total premium received |
| Exceeding 25 months up to 27 months | 100% of the total premium received |
| Exceeding 27 months up to 28 months | 97.5% of the total premium received |
| Exceeding 28 months up to 30 months | 100% of the total premium received |
| Exceeding 30 months up to 31 months | 95% of the total premium received |
| Exceeding 31 months up to 33 months | 100% of the total premium received |
| Exceeding 33 months up to 34 months | 95% of the total premium received |
| Exceeding 34 months | 100% of the total premium received |

Note: If the premium is paid Monthly, cancellation of policy will be on "No Refund Basis".

Notwithstanding anything contained herein or otherwise, no refunds of premium shall be made in respect of Cancellation where, any claim has been admitted or has been lodged or any benefit has been availed by the insured person under the policy.

ii. The Company may cancel the policy at any time on grounds of misrepresentation, non-disclosure of material facts, fraud by the insured person by giving 15 days written notice. There would be no refund of premium on cancellation on grounds of misrepresentation, non-disclosure of material facts or fraud

11. Automatic Expiry: The insurance under this policy with respect to each relevant Insured Person shall expire immediately on the earlier of the following events;

- ✓ Upon the death of the Insured Person. This also means that in case of family floater policy, cover for the other surviving members of the family will continue, subject to other terms of the policy
- ✓ Upon exhaustion of the Limit of Coverage

12. Policy disputes: Any dispute concerning the interpretation of the terms, conditions, limitations and/or exclusions contained herein is understood and agreed to by both the Insured and the Company to be subject to Indian Law.

13. Arbitration: If any dispute or difference shall arise as to the quantum to be paid under this Policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of a sole arbitrator to be appointed in writing by the parties to the dispute/difference, or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising of two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators. Arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996.

It is clearly agreed and understood that no difference or dispute shall be referable to arbitration, as hereinbefore provided, if the Company has disputed or not accepted liability under or in respect of this Policy.

It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this Policy that the award by such arbitrator/ arbitrators of the amount of the loss or damage shall be first obtained.

It is also further expressly agreed and declared that if the Company shall disclaim liability to the Insured for any claim hereunder and such claim shall not, within three years from the date of such disclaimer have been made the subject matter of a suit in a Court of Law, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.

14. Migration: The insured person will have the option to migrate the policy to other health insurance products/plans offered by the company by applying for migration of the Policy atleast 30 days before the policy renewal date as per IRDAI guidelines on Migration. If such person is presently covered and has been continuously covered without any lapses under any health insurance product/plan offered by the company, the insured person will get the accrued continuity benefits in waiting periods as per IRDAI guidelines on migration.

For Detailed Guidelines on migration, kindly refer the link

https://www.irdai.gov.in/ADMINCMS/cms/firmGuidelines_Layout.aspx?page=PageNo3987

15. Portability: The insured person will have the option to port the policy to other insurers by applying to such insurer to port the entire policy along with all the members of the family, if any, at least 45 days before, but not earlier than 60 days from the policy renewal date as per IRDAI guidelines related to portability. If such person is presently covered and has been continuously covered without any lapses under any health insurance policy with an Indian General/Health insurer, the proposed insured person will get the accrued continuity benefits in waiting periods as per IRDAI guidelines on portability. For details contact "portability@starhealth.in" or call Telephone No +91-044-2828869.

For Detailed Guidelines on portability, kindly refer the link

https://www.irdai.gov.in/ADMINCMS/cms/firmGuidelines_Layout.aspx?page=PageNo3987

16. Renewal: The policy shall ordinarily be renewable except on grounds of fraud, misrepresentation by the Insured Person;

1. The Company shall endeavor to give notice for renewal. However, the Company is not under obligation to give any notice for renewal
2. Renewal shall not be denied on the ground that the insured person had made a claim or claims in the preceding policy years
3. Request for renewal along with requisite premium shall be received by the Company before the end of the policy period
4. At the end of the policy period, the policy shall terminate and can be renewed within the Grace Period of 30 days to maintain continuity of benefits without break in policy
5. Coverage is not available during the grace period
6. No loading shall apply on renewals based on individual claims experience

17. Possibility of Revision of Terms of the Policy Including the Premium Rates: The Company, with prior approval of IRDAI, may revise or modify the terms of the policy including the premium rates. The insured person shall be notified three months before the changes are effected.

18. Instalment Premium Options: If the insured person has opted for Payment of Premium on an instalment basis i.e. Half Yearly, Quarterly or Monthly, as mentioned in the policy Schedule/Certificate of Insurance, the following Conditions shall apply (notwithstanding any terms contrary elsewhere in the policy);

- i. Grace Period of 7 days would be given to pay the instalment premium due for the policy
- ii. During such grace period, coverage will not be available from the due date of instalment premium till the date of receipt of premium by Company
- iii. The insured person will get the accrued continuity benefit in respect of the "Waiting Periods", "Specific Waiting Periods" in the event of payment of premium within the stipulated grace Period
- iv. No interest will be charged If the instalment premium is not paid on due date
- v. In case of instalment premium due not received within the grace period, the policy will get cancelled
- vi. In the event of a claim, all subsequent premium instalments shall immediately become due and payable
- vii. The company has the right to recover and deduct all the pending installments from the claim amount due under the policy

19. Free Look Period: The Free Look Period shall be applicable on new individual health insurance policies and not on renewals or at the time of porting/migrating the policy.

The insured person shall be allowed free look period of fifteen days from date of receipt of the policy document to review the terms and conditions of the policy, and to return the same if not acceptable.

If the insured has not made any claim during the Free Look Period, the insured shall be entitled to;

- i. a refund of the premium paid less any expenses incurred by the Company on medical examination of the insured person and the stamp duty charges or
- ii. where the risk has already commenced and the option of return of the policy is exercised by the insured person, a deduction towards the proportionate risk premium for period of cover or
- iii. where only a part of the insurance coverage has commenced, such proportionate premium commensurate with the insurance coverage during such period

20. Revision of Sum Insured: Reduction or enhancement of Basic Sum Insured is permissible only at the time of renewal.

The acceptance for enhancement and the amount of enhancement will be at the discretion of the Company. Where the basic sum insured is enhanced, the amount of such additional basic sum insured including the respective sublimits shall be subject to the following terms. Exclusion as under shall apply afresh from the date of such enhancement for the increase in the Basic Sum Insured, that is, the difference

between the expiring policy Basic Sum Insured and the increased current Basic Sum Insured.

- a) First 30 days as per exclusion - **Code Excl 03**
- b) 24 months with continuous coverage without break (with grace period) in respect of diseases / treatments as per exclusion - **Code Excl 02**
- c) 36 months of continuous coverage without break (with grace period) in respect of Pre-Existing diseases as per exclusion - **Code Excl 01**
- d) 36 months of continuous coverage without break (with grace period) for diseases / conditions diagnosed / treated irrespective of whether any claim is made or not in the immediately preceding three policy periods
- e) The above applies to each relevant insured person

21. Withdrawal of the policy

- i. In the likelihood of this product being withdrawn in future, the Company will intimate the insured person about the same 90 days prior to expiry of the policy
- ii. Insured Person will have the option to migrate to similar health insurance product available with the Company at the time of renewal with all the accrued continuity benefits such as cumulative bonus, waiver of waiting period as per IRDAI guidelines, provided the policy has been maintained without a break

22. Relief under Section 80-D: Insured Person is eligible for relief under Section 80-D of the IT Act in respect of the premium paid by any mode other than cash.

23. Important Note

- a) Where the policy is issued for more than 1 year, the Basic Sum Insured including sublimits, cumulative bonus (if applicable), automatic restoration benefit (if applicable) is for each of the year, without any carry over benefit thereof. The said benefits / covers available for the 2nd year or 3rd year cannot be utilized in the 1st year itself. The terms conditions and exceptions that appear in the Policy or in any Endorsement are part of the contract, must be complied with and applies to each policy year
- b) Where the policy is issued on floater basis, the basic sum insured, cumulative bonus and other related benefits floats amongst the insured persons
- c) The Policy Schedule and any Endorsement are to be read together and any word or such meaning wherever it appears shall have the meaning as stated in the Act / Indian Laws
- d) The terms conditions and exceptions that appear in the Policy or in any Endorsement are part of the contract, must be complied with and applies to each relevant insured person. Failure to comply with may result in the claim being denied
- e) The attention of the policy holder is drawn to our website www.starhealth.in for anti fraud policy of the company for necessary compliance by all stake holders

24. Special Features

- a. **Automatic Restoration of Sum Insured (Applicable for Section 1 Only):** There shall be automatic restoration of the Basic Sum Insured by 100% immediately upon exhaustion of the Basic Sum Insured and accrued Cumulative Bonus if any, once during the policy period.
It is made clear that such restored Sum Insured can be utilized for illness /disease for which claim/s was / were already made.
Such restoration will be available for section 1 other than Section 1H. This benefit is not available for Modern Treatments.
- b. **Cumulative Bonus:** (Applicable for Section 1 other than 1H, Section 4, Section 7, Section 9, Section 12 and Section 13).

Where the sum insured under the policy is Rs.5,00,000/-, the insured person would be entitled to the benefit of Cumulative Bonus calculated at 50% of the basic sum insured under this policy following after every claim free year up to a maximum of 100%.

Where the sum insured under the policy is Rs.7,50,000/-or above, the insured person would be entitled to the benefit of Cumulative Bonus calculated at 100% of the basic sum insured under this policy following a claim free year. The maximum benefit of bonus is 100% of the basic sum insured.

Special Conditions for Cumulative Bonus

1. The Cumulative Bonus will be calculated on the expiring Basic Sum Insured or on the renewed Basic Sum Insured whichever is less
2. If the insured opts to reduce the Basic Sum Insured at the subsequent renewal, the limit of indemnity by way of such Cumulative Bonus shall not exceed such reduced basic sum insured
3. **In the event of a claim resulting in**
 - i. Partial utilization of Basic Sum Insured, such cumulative bonus so granted will be reduced at the same rate at which it has accrued
 - ii. Full utilization of Basic Sum Insured and nil utilization of cumulative bonus accrued, such cumulative bonus so granted will be reduced at the same rate at which it has accrued
 - iii. Full utilization of Basic Sum Insured and partial utilization of cumulative bonus accrued, the cumulative bonus granted on renewal will be the balance cumulative bonus available and will be reduced at the same rate at which it has accrued
 - iv. Full utilization of Basic Sum Insured and full utilization of cumulative bonus accrued, the cumulative bonus granted on renewal will be "nil" or "zero"

25. Customer Service: If at any time the Insured Person requires any clarification or assistance, the insured may contact the offices of the Company at the address specified, during normal business hours.

25. Redressal of Grievances: In case of any grievance the insured person may contact the Company through;

Website : www.starhealth.in

Toll free : 1800 425 2255/1800 102 4477

Senior Citizens may call at 044-28243923

E-mail : grievances@starhealth.in

Fax : 04428319100

Courier : No.1, New Tank Street, Vallurvar Kottam High Road, Nungambakkam, Chennai 600034

Insured person may also approach the grievance cell at any of the company's branches with the details of grievance.

If Insured person is not satisfied with the redressal of grievance through one of the above methods, insured person may contact the grievance officer at 044-28243921.

For updated details of grievance officer, kindly refer the link

<https://www.starhealth.in/grievance-redressal>

If Insured person is not satisfied with the redressal of grievance through above methods, the insured person may also approach the office of Insurance Ombudsman of the respective area/region for redressal of grievance as per Insurance Ombudsman Rules 2017.

Grievance may also be lodged at IRDAI Integrated Grievance Management System - <https://ligms.irda.gov.in/>



List of Insurance Ombudsman

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| <p align="center">AHMEDABAD</p> <p>Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad – 380 001. Tel.: 079 - 25501201 / 02 / 05 / 06 Email: bimalokpal.ahmedabad@ecoi.co.in</p> <p>JURISDICTION: Gujarat, Dadra & Nagar Haveli, Daman and Diu.</p> | <p align="center">BENGALURU</p> <p>Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@ecoi.co.in</p> <p>JURISDICTION: Karnataka.</p> | <p align="center">BHOPAL</p> <p>Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email: bimalokpal.bhopal@ecoi.co.in</p> <p>JURISDICTION: Madhya Pradesh Chattisgarh.</p> | <p align="center">BHUBANESHWAR</p> <p>Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.: 0674 - 2596461 / 2596455 Fax: 0674 - 2596429 Email: bimalokpal.bhubaneswar@ecoi.co.in</p> <p>JURISDICTION: Orissa.</p> |
| <p align="center">CHANDIGARH</p> <p>Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.: 0172 - 2706196 / 2706468 Fax: 0172 - 2708274 Email: bimalokpal.chandigarh@ecoi.co.in</p> <p>JURISDICTION: Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir and Union territory of Chandigarh.</p> | <p align="center">CHENNAI</p> <p>Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.: 044 - 24333668 / 24335284 Fax: 044 - 24333664 Email: bimalokpal.chennai@ecoi.co.in</p> <p>JURISDICTION: Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry).</p> | <p align="center">DELHI</p> <p>Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.: 011 - 23232481 / 23213504 Email: bimalokpal.delhi@ecoi.co.in</p> <p>JURISDICTION: Delhi</p> | <p align="center">ERNAKULAM</p> <p>Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015. Tel.: 0484 - 2358759 / 2359338 Fax: 0484 - 2359336 Email: bimalokpal.ernakulam@ecoi.co.in</p> <p>JURISDICTION: Kerala, Lakshadweep, Mahe-a part of Pondicherry</p> |
| <p align="center">GUWAHATI</p> <p>Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001(ASSAM). Tel.: 0361 - 2632204 / 2602205 Email: bimalokpal.guwahati@ecoi.co.in</p> <p>JURISDICTION: Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.</p> | <p align="center">HYDERABAD</p> <p>Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 - 67504123 / 23312122 Fax: 040 - 23376599 Email: bimalokpal.hyderabad@ecoi.co.in</p> <p>JURISDICTION: Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry.</p> | <p align="center">JAIPUR</p> <p>Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 - 2740363 Email: Bimalokpal.jaipur@ecoi.co.in</p> <p>JURISDICTION: Rajasthan.</p> | <p align="center">KOLKATA</p> <p>Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax : 033 - 22124341 Email: bimalokpal.kolkata@ecoi.co.in</p> <p>JURISDICTION: West Bengal, Sikkim, Andaman & Nicobar Islands.</p> |
| <p align="center">LUCKNOW</p> <p>Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Email: bimalokpal.lucknow@ecoi.co.in</p> <p>JURISDICTION: Districts of Uttar Pradesh: Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.</p> | <p align="center">MUMBAI</p> <p>Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: bimalokpal.mumbai@ecoi.co.in</p> <p>JURISDICTION: Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane.</p> | <p align="center">NOIDA</p> <p>Office of the Insurance Ombudsman, Bhagwan Sahai Palace 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P - 201301. Tel.: 0120-2514250 / 2514252 / 2514253 Email: bimalokpal.noida@ecoi.co.in</p> <p>JURISDICTION: State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.</p> | <p align="center">PATNA</p> <p>Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building,, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@ecoi.co.in</p> <p>JURISDICTION: Bihar and Jharkhand.</p> |
| | <p align="center">PUNE</p> <p>Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020-41312555 Email: bimalokpal.pune@ecoi.co.in</p> <p>JURISDICTION: Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region.</p> | |  |